

**LOK SABHA**

**BULLETIN—PART I**  
[Brief Record of Proceedings]

Monday, July 26, 1993/Sravana 4, 1915 (Saka)

No. 215

11 A.M.

**1. National Anthem**

The National Anthem was played.

**2. Oath or Affirmation**

The following members made and subscribed the oath or affirmation, signed the Roll of Members and took their seats in the House:—

- (1) Shri Ram Kripal Yadav (Affirmation in Hindi)
- (2) Shri Umrao Singh (Oath in English).

**3. Obituary References**

The Speaker made references to the passing away of Prof. Saiyid Nurul Hasan, Governor of West Bengal and former Union Minister; Shri Sudam Deshmukh, a Member of Ninth Lok Sabha; Shri Hynniewta Hoover, a member of Second Lok Sabha; Shri D. Basumatari, a Member of Second, Third, Fourth and Fifth Lok Sabha; Shri Narayan Rao Waghmare, a Member of First Lok Sabha and Smt. Vijayamala Rajaram Chhatrapati Bhonsle, a Member of Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

**4. Starred Questions**

Starred Question Nos. 1—4 were orally answered. Replies to Starred Question Nos. 5—20 were laid on the Table.

## 5. Unstarred Questions

Replies to Unstarred Question Nos. 1—80, 82—168, 170—218 and 220—230 were laid on the Table.

## 6. Observation by Speaker

The Speaker informed the House of a notice received on 8 June, 1993 from the Deputy Registrar of the High Court of Madhya Pradesh, in the matter of Miscellaneous Petition No. 1132 of 1993, requiring the Chairman, Standing Committee on External Affairs, to appear before the High Court to show cause why an application seeking ad-interim relief filed by the petitioner be not granted.

The Speaker observed that as per well established practice and convention of the House, the Chairman, Standing Committee on External Affairs, was asked not to respond to the notice and the relevant papers had been passed on to the Minister of Law, & Justice & Company Affairs for taking such action as he might deem fit to apprise the High Court of the correct constitutional position and well established conventions of the House.

The Speaker further informed the House of another notice received from the Deputy Registrar of the High Court of Madhya Pradesh, on 19 July, 1993, in the matter of Miscellaneous Petition No. 1132 of 1993, requiring the Chairman, Standing Committee on External Affairs, to appear before the High Court to show cause why the petition be not admitted for hearing.

He observed that a copy of this notice together with other relevant papers was also forwarded to the Minister of Law, Justice and Company Affairs for taking such action as he might deem fit to apprise the High Court of the correct constitutional position and well established conventions of the House.

## 7. Leader of opposition in Lok Sabha

The Speaker announced that he had recognised Shri Atal Bihari Vajpayee, Leader of Bhartiya Janata Party in Lok Sabha as the Leader of the Opposition in Lok Sabha with immediate effect, in terms of Section 2 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

## 8. Papers Laid on the Table

The following paper were laid on the Table:—

(1) A copy of the Merchant Shipping (Examination of Engine Drivers of Sea-Going Ships) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 385(E) in Gazette of India dated the 27th April, 1993, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(i) The Indian Telegraph Second (Amendment) Rules, 1993 published in Notification No. G.S.R. 384(E) in Gazette of India dated the 27th April, 1993.

(ii) The Indian Telegraph (Third Amendment) Rules, 1993 published in Notification No. G.S.R. 387(E) in Gazette of India dated the 28th April, 1993.

(iii) The Indian Telegraph (Fourth Amendment) Rules, 1993 published in Notification No. G.S.R. 414(E) in Gazette of India dated the 13th May, 1993.

(3) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Recovery of Debts Due to Banks and Financial Institutions Ordinance, 1993, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(4) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—

(i) The Consumer Protection (Amendment) Ordinance, 1993 (No. 24 of 1993) promulgated by the President on the 18th June, 1993.

(ii) The Recovery of Debts Due to Banks and Financial Institutions Ordinance, 1993 (No. 25 of 1993) promulgated by the President on the 24th June, 1993.

(iii) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1993 (No. 26 of 1993) promulgated by the President on the 25th June, 1993.

- (iv) **The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1993 (No. 27 of 1993) promulgated by the President on the 30th June, 1993.**
- (v) **The Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Ordinance, 1993 (No. 28 of 1993) promulgated by the President on the 2nd July, 1993.**
- (vi) **The Parliament (Prevention of Disqualification) Amendment Ordinance, 1993 (No. 29 of 1993) promulgated by the President on the 19th July, 1993.**

(5) A copy of the Notification No. G.S.R. 484(E) (Hindi and English versions) published in Gazette of India dated the 1st July, 1993 appointing the 1st day of July, 1993 as the date on which the Passports (Amendment) Act, 1993 shall come into force, issued under sub-section (2) of section 1 of the said Act.

(6) A copy of Passport (Amendment) Rules 1993 (Hindi and English versions) published in Notification No. G.S.R. 485(E) in Gazette of India dated the 1st July, 1993, under sub-section (3) of section 24 of the Passports Act, 1967.

#### **9. Decision of the Speaker Under Tenth Schedule to the Constitution in the Janata Dal case**

**SECRETARY-GENERAL** laid on the Table, a copy (Hindi & English version) of the decision of the Speaker, Lok Sabha, dated 1 June, 1993, under the Tenth Schedule to the Constitution and the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985, in the Janata Dal case.

#### **10. Motion of No-Confidence in the Council of Ministers**

Time taken 4 Hrs. 39 Mts.

The Speaker informed the House that he had received notices of Motion of Non-Confidence in the Council of Ministers from forty members.

Shri Ajoy Mukhopadhyay who had secured the first place in the ballot then asked for leave of the House to move the motion of Non-Confidence in the Council of Ministers.

The Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker declared that leave was granted and after taking the sense of the House announced that the motion be taken up immediately.

Shri Ajoy Mukhopadhyay then moved the following motion:—

“That this House expresses its want of confidence in the Council of Ministers”.

The following members took part in the debate:—

(1) Shri Buta Singh

*(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.34 P.M.)*

(2) Shri Jaswant Singh

(3) Shri George Fernandes

(4) Shri Pawan Kumar Bansal

The discussion was not concluded.

6.03 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th July, 1993)*

**C.K. JAIN,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 27, 1993/Sravana 5, 1915 (Saka)

No. 216

11 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Shri N. Alexander, a member of Provisional Parliament and Shri M.L. Dwivedi, a member of Constituent Assembly, Provisional Parliament, First, Second and Third Lok Sabha.

Thereafter, Member stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 21—25 were orally answered. Replies to Starred Question Nos. 26—40 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 231—322, 324—358, 360—369, 371—410, and 412—460 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1991-92.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Notification No. S.O. 484(E) (Hindi and English versions) published in Gazette of India dated the 5th July, 1993 directing the domestic manufacturers of fertilisers to supply fertilisers to the registered Fertiliser Dealers in various States, Union Territories/Commodity Board during the period from the 1st April, 1993 to the 30th September, 1993 (Kharif Season) and to submit a statement or any other return required by the controller by the 10th day of every month, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

#### 5. Assent to Bills

Secretary-General laid on the Table the following twenty-four Bills passed by the Houses of Parliament and assented to by the President since a report was last made to the House on the 14th May, 1993:—

- (1) The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Bill, 1993.
- (2) The National Thermal Power Corporation Limited, the National Hydroelectric Power Corporation Limited and the North-Eastern Electric Power Corporation Limited (Acquisition of Transfer of Power Transmission systems) Bill, 1993.
- (3) The Gold Bonds (Immunities and Exemptions) Bill, 1993.
- (4) The Wild Life (Protection) Amendment Bill, 1993.
- (5) The Foreign Exchange Regulation (Amendment) Bill, 1993.
- (6) The Dentists (Amendment) Bill, 1993.
- (7) The Indian Medical Council (Amendment) Bill, 1993.
- (8) The Interest on Delayed Payments to Small and Ancillary Industrial Undertakings Bill, 1993.
- (9) The Acquisition of Certain Area at Ayodhya Bill, 1993.
- (10) The Essential Commodities (Special Provisions) Amendment Bill, 1993.

- (11) The Constitution (Seventy-third Amendment) Bill, 1992.
- (12) The Constitution (Seventy-fourth Amendment) Bill, 1992.
- (13) The SAARC Convention (Suppression of Terrorism) Bill, 1993.
- (14) The Finance Bill, 1993.
- (15) The Appropriation (No. 2) Bill, 1993.
- (16) The Code of Criminal Procedure (Amendment) Bill, 1993.
- (17) The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1993.
- (18) The Criminal Law (Amendment) Bill, 1993.
- (19) The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1993.
- (20) The Central Laws (Extension to Arunachal Pradesh) Bill, 1993.
- (21) The Tezpur University Bill, 1993.
- (22) The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Bill, 1993.
- (23) The Coal Mines (Nationalisation) Amendment Bill, 1993.
- (24) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1993.

#### 6. Report of the Business Advisory Committee

Shri P.R. Kumaramangalam presented the Twenty-ninth Report of the Business Advisory Committee.

#### 7. Motion of No-confidence in the Council of Ministers

Time taken: 10 Hrs. 31 Mts.

Further discussion on the following motion moved by Shri Ajoy Mukhopadhyay on the 26th July, 1993 was resumed:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

(1) Shri Atal Bihari Vajpayee

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)

(2) Shri P. Chidambaram

- (3) Shri Somnath Chatterjee
- (4) Shri P.C. Chackò
- (5) Shri Vishwanath Pratap Singh
- (6) Shri Ebrahim Sulaiman Sait
- (7) Shri Jagdish Tytler
- (8) Shri P.G. Narayanan (*Speech unfinished*)

The discussion was not concluded.

7.02 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th July, 1993)*

**C.K. JAIN,**  
*Secretary-General.*

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

Wednesday, July 28, 1993/Sravana 6, 1915 (Saka)

**No. 217**

11 A.M.

**1. Starred Questions**

Starred Question Nos. 41—46, 48 and 49 were orally answered. Replies to Starred Question Nos. 47 and 50—60 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 461, 463—499, 501—521, 523—541, 543—554, 556—611, 613—632, 634—640, 643—666, 669—687, 689 and 690 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Himachal Pradesh Municipal Election Rules, 1991 (Hindi and English versions) published in Notification No. 4-1/92-ELN in Himachal Pradesh Gazette dated the 15th February, 1992 under sub-section (8) of section 255 of the Himachal Pradesh Municipal Act, 1968 read with clause (c)(iv) of the proclamation dated the 15th December, 1992 issued by the President in relation to the State of Himachal Pradesh.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of Companies Act, 1956:—

- (i) The Cost Accounting Records (Cement) Amendment Rules, 1993 published in Notification No. G.S.R. 297(E) in Gazette of India dated the 24th March, 1993.
- (ii) The Cost Accounting Records (Cycles) Amendment Rules, 1993 published in Notification No. G.S.R. 298(E) in Gazette of India dated the 24th March, 1993.
- (iii) The Cost Accounting Records (Tyres and Tubes) Amendment Rules, 1993 published in Notification No. G.S.R. 299(E) in Gazette of India dated the 24th March, 1993.
- (iv) The Cost Accounting Records (Caustic Soda) Amendment Rules, 1993 published in Notification No. G.S.R. 300(E) in Gazette of India dated the 24th March, 1993.
- (v) The Cost Accounting Records (Room Air-Conditioners) Amendment Rules, 1993 published in Notification No. G.S.R. 301(E) in Gazette of India dated the 24th March, 1993.
- (vi) The Cost Accounting Records (Refrigerators) Amendment Rules, 1993 published in Notification No. G.S.R. 302(E) in Gazette of India dated the 24th March, 1993.
- (vii) The Cost Accounting Records (Automobile Batteries) Amendment Rules, 1993 published in Notification No. G.S.R. 303(E) in Gazette of India dated the 24th March, 1993.
- (viii) The Cost Accounting Records (Electric Lamps) Amendment Rules, 1993 published in Notification No. G.S.R. 304(E) in Gazette of India dated the 24th March, 1993.
- (ix) The Cost Accounting Records (Electric Fans) Amendment Rules, 1993 published in Notification No. G.S.R. 305(E) in Gazette of India dated the 24th March, 1993.
- (x) The Cost Accounting Records (Electric Motors) Amendment Rules, 1993 published in Notification No.

G.S.R. 306(E) in Gazette of India dated the 24th March, 1993.

- (xi) The Cost Accounting Records (Motor Vehicles) Amendment Rules, 1993 published in Notification No. G.S.R. 307(E) in Gazette of India dated the 24th March, 1993.
- (xii) The Cost Accounting Records (Tractors) Amendment Rules, 1993 published in Notification No. G.S.R. 308(E) in Gazette of India dated the 24th March, 1993.
- (xiii) The Cost Accounting Records (Aluminium) Amendment Rules, 1993 published in Notification No. G.S.R. 309(E) in Gazette of India dated the 24th March, 1993.
- (xiv) The Cost Accounting Records (Vanaspati) Amendment Rules, 1993 published in Notification No. G.S.R. 310(E) in Gazette of India dated the 24th March, 1993.
- (xv) The Cost Accounting Records (Bulk Drugs) Amendment Rules, 1993 published in Notification No. G.S.R. 311(E) in Gazette of India dated the 24th March, 1993.
- (xvi) The Cost Accounting Records (Sugar) Amendment Rules, 1993 published in Notification No. G.S.R. 312(E) in Gazette of India dated the 24th March, 1993.
- (xvii) The Cost Accounting Records (Infant Milk Food) Amendment Rules, 1993 published in Notification No. G.S.R. 313(E) in Gazette of India dated the 24th March, 1993.
- (xviii) The Cost Accounting Records (Industrial Alcohol) Amendment Rules, 1993 published in Notification No. G.S.R. 314(E) in Gazette of India dated the 24th March, 1993.
- (xix) The Cost Accounting Records (Jute Goods) Amendment Rules, 1993 published in Notification No. G.S.R. 315(E) in Gazette of India dated the 24th March, 1993.
- (xx) The Cost Accounting Records (Paper) Amendment Rules, 1993 published in Notification No. G.S.R. 316(E) in Gazette of India dated the 24th March, 1993.

- (xxi) **The Cost Accounting Records (Rayon) Amendment Rules, 1993** published in Notification No. G.S.R. 317(E) in Gazette of India dated the 24th March, 1993.
- (xxii) **The Cost Accounting Records (Dyes) Amendment Rules, 1993** published in Notification No. G.S.R. 318(E) in Gazette of India dated the 24th March, 1993.
- (xxiii) **The Cost Accounting Records (Soda Ash) Amendment Rules, 1993** published in Notification No. G.S.R. 319(E) in Gazette of India dated the 24th March, 1993.
- (xxiv) **The Cost Accounting Records (Nylon) Amendment Rules, 1993** published in Notification No. G.S.R. 320(E) in Gazette of India dated the 24th March, 1993.
- (xxv) **The Cost Accounting Records (Polyster) Amendment Rules, 1993** published in Notification No. G.S.R. 321(E) in Gazette of India dated the 24th March, 1993.
- (xxvi) **The Cost Accounting Records (Cotton Textiles) Amendment Rules, 1993** published in Notification No. G.S.R. 322(E) in Gazette of India dated the 24th March, 1993.
- (xxvii) **The Cost Accounting Records (Industrial Alcohol) Amendment Rules, 1993** published in Notification No. G.S.R. 323(E) in Gazette of India dated the 24th March, 1993.
- (xxviii) **The Cost Accounting Records (Sulphuric Acid) Amendment Rules, 1993** published in Notification No. G.S.R. 324(E) in Gazette of India dated the 24th March, 1993.
- (xxix) **The Cost Accounting Records (Steel Tubes and Pipes) Amendment Rules, 1993** published in Notification No. G.S.R. 325(E) in Gazette of India dated the 24th March, 1993.
- (xxx) **The Cost Accounting Records (Engineering Industries) Amendment Rules, 1993** published in Notification No. G.S.R. 326(E) in Gazette of India dated the 24th March, 1993.

- (xxxix) The Cost Accounting Records (Electrical Cables and Conductors) Amendment Rules, 1993 published in Notification No. G.S.R. 327(E) in Gazette of India dated the 24th March, 1993.
- (xxxii) The Cost Accounting Records (Bearings) Amendment Rules, 1993 published in Notification No. G.S.R. 328(E) in Gazette of India dated the 24th March, 1993.
- (xxxiii) The Cost Accounting Records (Milk Food) Amendment Rules, 1993 published in Notification No. G.S.R. 329(E) in Gazette of India dated the 24th March, 1993.
- (xxxiv) The Cost Accounting Records (Chemical Industries) Amendment Rules, 1993 published in Notification No. G.S.R. 330(E) in Gazette of India dated the 24th March, 1993.
- ..
- (xxxv) The Cost Accounting Records (Formulations) Amendment Rules, 1993 published in Notification No. G.S.R. 331(E) in Gazette of India dated the 24th March, 1993.
- (xxxvi) The Cost Accounting Records (Mini Steel Plant) Amendment Rules, 1993 published in Notification No. G.S.R. 332(E) in Gazette of India dated the 24th March, 1993.
- (xxxvii) The Cost Accounting Records (Fertilizers) Rules, 1993 published in Notification No. G.S.R. 261(E) in Gazette of India dated the 5th March, 1993.

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Trading Corporation of India Limited and the Ministry of Commerce for the year 1993-94.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the Cement Corporation of India

Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Cables Limited and the Department of Heavy Industry for the year 1993-94.
- (7) (a) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1990-91, together with Audit Report thereon.
- (b) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (c) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the years 1990-91 and 1991-92.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Notification No. S.R.O. 66 (Hindi and English versions) published in Gazette of India dated the 19th June, 1993 specifying that women shall also be eligible for appointment or enrolment as officers in the Indian Navy in the Executive Branch for Air Traffic Control duties issued under sub-section (2) of section 9 of the Navy Act, 1957.
- (10) A copy each of the following Notifications (Hindi and English

versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) **The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1993** published in Notification No. G.S.R. 440(E) in Gazette of India dated the 28th May, 1993.
- (ii) **The Indian Administrative Service (Appointment by Promotion) First Amendment Regulations, 1993** published in Notification No. G.S.R. 441(E) in Gazette of India dated the 28th May, 1993.
- (11) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and understandings given by the Ministers during various sessions of Eighth, Ninth and Tenth Lok Sabha:—
- |                           |                            |                    |
|---------------------------|----------------------------|--------------------|
| (i) Statement No. XXXII   | — Ninth Session, 1987      | } Eighth Lok Sabha |
| (ii) Statement No. XXXIII | — Tenth Session, 1988      |                    |
| (iii) Statement No. XXVI  | — Twelfth Session, 1988    |                    |
| (iv) Statement No. XXVIII | — Thirteenth Session, 1989 |                    |
| (v) Statement No. XXII    | — Fourteenth Session, 1989 |                    |
| (vi) Statement No. XXII   | — Second Session, 1990     | } Ninth Lok Sabha  |
| (vii) Statement No. XVIII | — Third Session, 1990      |                    |
| (viii) Statement No. XVI  | — Sixth Session, 1990      |                    |
| (ix) Statement No. XV     | — Seventh Session, 1991    |                    |
| (x) Statement No. XIV     | — First Session, 1991      | } Tenth Lok Sabha  |
| (xi) Statement No. XI     | — Second Session, 1991     |                    |
| (xii) Statement No. IX    | — Third Session, 1992      |                    |
| (xiii) Statement No. VII  | — Fourth Session, 1992     |                    |
| (xiv) Statement No. IV    | — Fifth Session, 1992      |                    |
| (xv) Statement No. III    | — Sixth Session, 1993      |                    |
- (12) A copy of the **Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Amendment Act, 1993 (President Act No. 2 of 1993)** (Hindi and English versions) published in Gazette of India dated the 3rd April, 1993 under sub-section (3) of section 3 of the **Uttar Pradesh State Legislature (Delegation of Powers) Act, 1993**.

#### **4. Report of the Committee on Private Member's Bills and Resolutions**

SHRI S. MALLIKARJUNAIAH presented the Twenty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **5. Report of the Rules Committee**

SHRI SHARAD DIGHE laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Fourth Report (Hindi and English versions) of the Rules Committee.

#### **6. Motion regarding Joint Committee to Enquire into Irregularities in Securities and Banking Transactions**

SHRI RAM NIWAS MIRDHA moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to the Joint Committee to enquire into irregularities in securities and banking transactions in the vacancy caused by the retirement of Shri Dipen Ghosh from Rajya Sabha and communicate to this House the name of the member so appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

#### **7. Motion for election to Committee**

SHRI BHAGWAN SHANKAR RAWAT moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee *vice* Shri Atal Bihari Vajpayee resigned from the Committee."

The motion was adopted.

**8. Motion Regarding Report of Joint Committee—Extension of Time**

SHRI RAM NIWAS MIRDHA moved the following motion:—

“That this House do extend up the last day of the Monsoon Session, 1993, the time for presentation of the report of the Joint Committee to enquire into irregularities in securities and banking transactions.”

The motion was adopted.

**9. Motion**

SHRI MUKUL WASNIK moved the following motion:—

“That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 27th July, 1993.”

The motion was adopted.

**10. Motion of No-Confidence in the Council of Ministers**

Time taken: 18 Hrs. 20 Mts.

Further discussion on the following motion moved by Shri Ajoy Mukhopadhyay on the 26th July, 1993 was resumed:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shri P. G. Narayanan
- (2) Shri Chandra Sekhar
- (3) Shri Arjun Singh

*(Lok Sabha adjourned at 1.46 P.M. and re-assembled at 2.34 P.M.)*

- (4) Shri Indrajit Gupta
- (5) Dr. Manmohan Singh
- (6) Shri Satyapal Singh Yadav
- (7) Shri Sobhanadreeswara Rao Vadde
- (8) Shri Sultan Salahuddin Owaisi
- (9) Shri Chitta Basu
- (10) Shri Pius Tirkey

- (11) Shri Frank Anthony
- (12) Shri E. Ahamed
- (13) Shri Ram Sagar
- (14) Shri Nirmal Kanti Chatterjee
- (15) Mahant Abedya Nath
- (16) Shri Sharad Yadav
- (17) Shri Suraj Mandal
- (18) Shri P.V. Narasimha Rao
- (19) Shri Ajoy Mukhopadhyay (By way of reply)

On the motion the House divided:

Ayes 251; Noes 265

The motion was accordingly negatived.

8.50 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th July, 1993)*

C. K. JAIN,  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 29, 1993/Sravana 7, 1915 (Saka)

No. 218

11.01 A.M.

### 1. Starred Questions

Starred Question Nos. 61—65 were orally answered. Replies to Starred Question Nos. 66—80 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 691—763, 765—874 and 876—923 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 1991-92, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rehabilitation Council of India, New Delhi, for the year 1991-92.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1991-92, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1991-92.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1991-92, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1991-92.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1991-92, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1991-92.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1991-92, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1991-92.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Coal Mines Family Pension (Amendment) Scheme, 1992 (Hindi and English versions) published in Notification No. G.S.R. 205 in Gazette of India dated the 24th April, 1993 under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.

- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.
- (13) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 5 of 1993) — (Commercial) — Goa Ship Yard Limited, under article 151(1) of the Constitution.
- \* (14) A copy of the Notification No. S.O. 374(E) (Hindi and English versions) published in Gazette of India dated the 11th June, 1993 containing President's Order dated the 11th June, 1993 regarding suspension of operation of certain provisions of the Delhi Administration Act, 1966 for a further period of six months with effect from 13th June, 1993, issued under section 31 of the Delhi Administration Act, 1966.
- \* (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1991-92.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

*(Lok Sabha adjourned at 12.46 P.M. and Re-assembled at 2.03 P.M.)*

#### **4. Report and Minutes of Standing Committee on Railways**

SHRI SOMNATH CHATTERJEE presented the Second Report (Hindi and English versions) of the Standing Committee on Railways on (a) Doubling of Railway lines; and (b) Metro Railway Project in Calcutta and Minutes of the sittings of the Committee relating thereto.

## 5. Election to Committee

**SHRI BASUDEB ACHARIA** moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee *vice* Shri Sunil Basu Ray retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha”.

The motion was adopted.

## 6. Government Bills—Introduced

(1) The Constitution (Eightieth Amendment) Bill, 1993

The motion for leave to introduce the Bill moved by Shri S.B. Chavan was opposed.

The motion was adopted and the Bill was introduced.

(2) Representation of the People (Amendment) Bill, 1993

The motion for leave to introduce the Bill moved by Shri H.R. Bhardwaj was opposed.

The motion was adopted and the Bill was introduced.

## 7. Matters under Rule 377

(1) Dr. Kartikeswar Patra raised a matter regarding need to redress the grievances of Village Health Guides.

(2) Shri V.S. Vijayaraghavan raised a matter regarding need to abolish sleeper class system in railways.

(3) Shri Manabendra Shah raised a matter regarding need to accord sanction to the proposal of Government of Uttar Pradesh for providing adequate facilities to the tourists in Garhwal region.

(4) Shri Devi Bux Singh raised a matter regarding need to check infiltration from Bangladesh.

(5) Dr. S.P. Yadav raised a matter regarding need to set up an electronic telephone exchange at Sambhal and other adjoining towns in Uttar Pradesh.

(6) Shri Jitendra Nath Das raised a matter regarding need to release more funds for providing relief to the people affected by heavy rains in Jalpaiguri and Coochbhar districts of West Bengal.

(7) Shri Brahma Nand Mandal raised a matter regarding need for construction of a bridge across the river Ganga between Manger and Khagaria in Bihar.

#### 8. Government Bill-under consideration

Time allotted : 3 Hrs.

Time taken : 00 Hrs. 10 Mts.

Balance : 2 Hrs. 50 Mts.

Delhi Municipal Corporation (Amendment) Bill, 1993

The motion for consideration of the Bill was moved by Shri S.B. Chavan

The discussion was not concluded.

#### 9. Discussion under Rule 193

Time permissible : 2 Hrs.

Time Taken : 3 Hrs. 18 Mts.

Shri Nitish Kumar raised a discussion on the situation arising out of the recent floods in various parts of the country.

The following members took part in the debate:—

- (1) Shri Nurul Islam
- (2) Shri Kabindra Purkayastha
- (3) Shri Sant Ram Singla
- (4) Shri Jitendra Nath Das
- (5) Shri Peter G. Marbaniang
- (6) Shri B.L. Sharma Prem
- (7) Dr. C. Silvera
- (8) Shri Hari Kishore Singh
- (9) Shri Jagmeet Singh Brar
- (10) Shri Pius Tirkey
- (11) Shri Kamla Mishra Madhukar
- (12) Mohd. Ali Ashraf Fatmi
- (13) Shri Amar Roy Pradhan
- (14) Shri Harchand Singh
- (15) Shri Surya Narain Yadav
- (16) Shri Ratilal Kalidas Verma

- (17) Shri Sobhanadreeswara Rao Vadde
- (18) Shri Premchand Ram
- (19) Shri Mohan Singh
- (20) Shri Ram Vilas Paswan
- (21) Shri Girdhari Lal Bhargava
- (22) Shri Devendra Prasad Yadav

Shri Balram Jakhar replied to the discussion.

The discussion was concluded.

7.25 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 30th July, 1993)*

**C.K. JAIN,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 30, 1993/Sravana 8, 1915 (Saka)

No. 219

11.01 A.M.

### 1. Obituary Reference

Speaker made a reference to the passing away of Shri Nihal Singh, who was a member of Fourth and Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 81—86 were orally answered. Replies to Starred Question Nos. 87—100 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 924—1031, 1033, 1034, 1036—1038, 1040—1123 and 1125—1155 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Statement regarding Review by the Government on the working of the Pawan Hans Limited, New Delhi, for the year 1991-92.

- (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, Noida, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Labour Institute, Noida, for the year 1991-92.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for Workers Education, Nagpur, for the year 1991-92.
- (iii) Statement (Hindi and English versions) on compliance on the Audit Report on the Central Board for Workers Education, Nagpur, for the year 1991-92.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 417(E) published in Gazette of India dated the 14th May, 1993 together with an explanatory memorandum extending concessional rate of duty of 15 per cent for import of Capital Equipments under the Export Promotion Capital Goods Scheme for Service Sector, subject to conditions specified in the Notification.

- (ii) G.S.R. 423(E) and G.S.R. 424(E) published in Gazette of India dated the 20th May, 1993 together with an explanatory memorandum making certain amendments in Notification Nos. 160/92-Cus. and 307/92-Cus., dated the 20th April, 1992 and the 28th December, 1992 respectively relating to concessional rates of duty for goods imported under the Export Promotion Capital Goods Scheme.
- (iii) G.S.R. 434(E) published in Gazette of India dated the 31st May, 1993 together with an explanatory memorandum making certain amendments to Notification 44/91-Cus., dated the 30th May, 1991 so as to include 4 more items to the existing 95 items in the category of items deemed to be imported and if used for export production can be taken as wholly imported for determining the duty drawback rates.
- (iv) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1993 published in Notification No. G.S.R. 435(E) in Gazette of India dated the 31st May, 1993.
- (v) G.S.R. 463(E) to G.S.R. 466(E) published in Gazette of India dated the 18th June, 1993 together with an explanatory memorandum making certain amendments in certain notifications mentioned therein so as to provide that licences shall not be transferable and also shall not be eligible for exemption to mandatory spares.
- (vi) G.S.R. 467(E) published in Gazette of India dated the 18th June, 1993 together with an explanatory memorandum making certain amendments to Notification No. 203/92-Cus., dated the 19th May, 1992.
- (vii) G.S.R. 468(E) published in Gazette of India dated the 18th June, 1993 together with an explanatory memorandum making certain amendments to Notification No. 204/92-Cus., dated the 19th May, 1992.

- (viii) G.S.R. 469(E) published in Gazette of India dated the 18th June, 1993 together with an explanatory memorandum making certain amendments to Notification No. 205/92-Cus., dated the 19th May, 1992 so as to allow import of Computer Hardware also under Advance Customs clearance permit.
  - (ix) G.S.R. 470(E) published in Gazette of India dated the 18th June, 1993 together with an explanatory memorandum making certain amendments to the Notification No. 299/92-Cus., dated the 30th November, 1992.
  - (x) G.S.R. 471(E) published in Gazette of India dated the 18th June, 1993 together with an explanatory memorandum making certain amendments to the Notification No. 104/93-Cus., dated the 16th March, 1993 so as to provide for commencement of export obligation from the date of issue of licence.
- (8) A copy of the Expenditure-tax (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S.O. 419(E) in Gazette of India dated the 29th June, 1993 under sub-section (4) of section 31 of the Expenditure Tax Act, 1987.
- (9) A copy of the Notification No. G.S.R. 439(E) (Hindi and English versions) published in Gazette of India dated the 1st June, 1993 together with an explanatory memorandum making certain amendments to the Notification No. 7/89-Inland Air Travel Tax, dated the 30th June, 1989 so as to add some more routes falling within the States of Arunachal Pradesh and Nagaland for the purpose of the exemption from the payment of Inland Air Travel Tax, under section 49 of the Finance Act, 1989.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:—
- (i) The Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) Rules, 1993 published in Notification No. G.S.R. 436(E) in Gazette of India dated the 31st May, 1993.

- (ii) **The Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) Regulations, 1993** published in Notification No. SEBI/LE/5/93 in Gazette, of India dated the 31st May, 1993.

**5. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3rd August, 1993.

**6. Government Bill—Introduced**

**The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1993.**

**7. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1993, was laid on the Table.

**8. Government Bill—Introduced**

**The Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Bill, 1993.**

**9. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Ordinance, 1993, was laid on the Table.

*(Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.25 P.M.)*

**10. Government Bill—Under Consideration**

Time allotted : 3 Hrs.

Time taken : 1 Hr. 15 Mts.

Balance : 1 Hr. 45 Mts.

*The Delhi Municipal Corporation (Amendment) Bill, 1993*

Discussion on the motion for consideration of the Bill moved by Shri S.B. Chavan on 29 July, 1993 continued.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Mohan Singh and Anna Joshi.

The following members took part in the debate:—

- (1) Shri Madan Lal Khurana
- (2) Shri Sajjan Kumar
- (3) Shri Mohan Singh (*Speech unfinished*)

The discussion was not concluded.

**11. Motion regarding Twenty-second Report of Committee on Private Members' Bills and Resolutions**

Shri Shyam Bihari Misra moved the following Motion:—

“That this House do agree with the Twenty-second Report of Committee on Private Members' Bills and Resolutions presented to the House on the 28th July, 1993.”

The motion was adopted.

**12. Private Members' Bills—Introduced**

- (1) The Special Marriage (Amendment) Bill, 1992 (Amendment of section 4) moved by Shri Syed Shahabuddin.
- (2) The Constitution (Scheduled Castes) Order (Amendment) Bill, 1992 (Amendment of paragraph 3), moved by Shri Syed Shahabuddin.
- (3) The Old Age Pension and Rehabilitation Bill, 1993 moved by Shri Ram Naik.
- (4) The State of Uttarakhand Bill, 1993 moved by Shri Indrajit Gupta.
- (5) The Unorganised Artists Welfare Bill, 1993 moved by Smt. Girija Devi.
- (6) The Constitution (Amendment) Bill, 1993 (Amendment of articles 94 and 179) moved by Shri Anna Joshi.
- \* (7) The High Court at Allahabad (Establishment of a Permanent Bench at Ghaziabad) Bill, 1993 by Dr. Ramesh Chand Tomar.
- \* (8) The Hindu Marriage (Amendment) Bill, 1993 (Amendment of section 13), by Dr. Ramesh Chand Tomar.

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\* Introduced at 6 P.M.

### 13. Private Member's Bill—Negatived

Agricultural workers (Minimum Wages and Welfare) Bill, 1991, by Shri Chandubhai Deshmukh.

Further discussion on the motion for consideration of the Bill moved by Shri Chandubhai Deshmukh on the 12th March, 1993, continued.

The following members took part in the debate:—

- (1) Shri Oscar Fernandes
- (2) Shri Laxminarain Tripathi
- (3) Shri T.J. Anjalose
- (4) Shri Virender Singh
- (5) Shri Kamla Mishra Madhukar
- (6) Dr. G.L. Kanaujia
- (7) Shri Satyapal Singh Yadav
- (8) Shri Uddhab Barman
- (9) Shri Tej Narain Singh
- (10) Shri P.A. Sangma

The Bill was negatived.

### 14. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1991 (Amendment of article 107, etc.), by Dr. Laxminarain Pandey.

The motion for consideration of the Bill was moved by Dr. Laxminarain Pandey.

The following members took part in the debate:—

- (1) Shri Rameshwar Patidar
- (2) Shri Syed Masudal Hossain (*Speech unfinished*)

The discussion was not concluded.

6.03 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd August, 1993)*

C.K. JAIN,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

~~Monday~~ <sup>Tuesday</sup>, August 3, 1993/Śravaṇa 12, 1915 (Saka)

No. 220

11 A.M.

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### 1. Obituary References

The Speaker made references to the passing away of Shri Bhagey Gobardhan, a sitting Member of Lok Sabha and Shri S.K. Sambandhan, a Member of Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

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### 2. Starred Questions

Starred Question Nos. 101—105 were orally answered. Replies to Starred Question Nos. 106—120 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 1156—1293, 1295—1379 and 1381—1387 were laid on the Table.

### 4. Statements by Ministers

The Minister of State of the Ministry of Surface Transport made a statement regarding the strike by All India Motor Transport Congress.

\*\* (ii) The Minister of Home Affairs made a statement regarding police firing in Calcutta on 21 July, 1993.

\*\*\* (iii) The Minister of State in the Ministry of Law, Justice and Company Affairs made a statement on the Order dated 2 August, 1993 of the Chief Election Commissioner, suspending all activities for holding elections in the country.

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\*\* Made at 3.50 P.M.

\*\*\* Made at 5.33 P.M.

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1991-92.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Delhi (Milk and Milk Product) Control Order, 1993 published in Notification No. S.O. 323(E) in Gazette of India dated the 19th May, 1993.
  - (ii) The Madhya Pradesh (Milk and Milk Product) Control Order, 1993 published in Notification No. S.O.336(E) in Gazette of India dated the 27th May, 1993.
- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1983-84.
  - (ii) Annual Report of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1983-84, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Orissa Agro-Industries Corporation Limited, Bhubaneswar, for the year 1984-85.
  - (ii) Annual Report of the Orissa Agro-Industries Corporation Limited, Bhubaneswar, for the year 1984-85, alongwith

**Audited Accounts and comments of the Comptroller and Auditor General thereon.**

- (c) (i) **Review by the Government on the working of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1987-88.**
- (ii) **Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (5) **Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.**
- (6) (i) **A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1991-92.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Jamia Millia Islamia New Delhi, for the year 1991-92**
- (7) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.**
- (8) (i) **A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi for the year 1991-92, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1991-92.**
- (9) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.**
- (10) (i) **A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region) Calcutta, for the year 1991-92, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training (Eastern Region) Calcutta, for the year 1991-92.**
- (11) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.**

- (12) (i) A copy of the Annual Report (Hindi and English Versions) of the Indian Institute of Advanced Study, Shimla, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Advanced Study, Shimla, for the year 1991-92.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1991-92.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar, for the year 1991-92.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1991-92, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Lucknow, for the year 1991-92.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) Above.

*(Lok Sabha adjourned at 1.39 P.M and re-assembled at 2.44 P.M.)*

#### 6. Matters Under Rule 377.

(1) Dr. Krupasindhu Bhoi raised a matter regarding need to implement Leprosy Eradication Programme in Orissa and Madhya Pradesh effectively.

(2) Shri Prithviraj. D. Chavan raised a matter regarding need to appoint Commission to review the progress of Metric System in the country.

(3) Shri Manoranjan Bhakta raised a matter regarding need to redress the grievances of casual workers employed in Electricity Department of Andaman & Nicobar Islands.

(4) Shri Ram Pal Singh raised a matter regarding need to set up a sugar mill in Sidharth Nagar district in Uttar Pradesh.

(5) Shri Janardan Prasad Mishra raised a matter regarding need to re-introduce withdrawn trains passing through Sitapur Junction in Uttar Pradesh

(6) Shri Surya Narain Yadav raised a matter regarding need for construction of a high dam on river Koshi in Saharsa-Supaul district in Bihar.

(7) Shri Sanat Kumar Mandal raised a matter regarding need to apply logistic regression analysis technique for assessing tiger population in Sunderbans and in other tiger reserves.

#### 7. Government Bills—Motions for reference to Joint-Committee—Under consideration.

(1) The Constitution (Eightieth Amendment) Bill, 1993

The following modified motion for reference of the Bill to a Joint Committee was moved by Shri S.B. Chavan:—

“That the Bill further to amend the Constitution of India be referred to a Joint Committee of the Houses consisting of 15 members, 10 from this House, namely:—

- (1) Shri Lal Krishna Advani
- (2) Shri E. Ahamed
- (3) Shri Pawan Kumar Bansal
- (4) Shri Somnath Chatterjee
- (5) Shri P. Chidambaram
- (6) Shri George Fernandes
- (7) Shri Nurul Islam
- (8) Shri K.M. Mathew
- (9) Shri Vilas Muttemwar
- (10) Kum. Vimla Verma

and 5 from Rajya Sabha ;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 16th August, 1993;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 5 members to be appointed by Rajya Sabha to the Joint Committee."

Four amendments to the motion for reference of the Bill to a Joint Committee were moved by Sarvashri Atal Bihari Vajpayee and Ram Naik.

(2) The Representation of the People (Amendment) Bill, 1993.

The following modified motion for reference of the Bill to a Joint Committee was moved by Shri H.R. Bhardwaj:—

"That the Bill further to amend the Representation of the People Act, 1951 be referred to a Joint Committee of the Houses consisting of 15 members, 10 from this House, namely:—

- (1) Shri Lal Krishna Advani
- (2) Shri E. Ahamed
- (3) Shri Pawan Kumar Bansal
- (4) Shri Somnath Chatterjee

- (5) Shri P. Chidambaram
- (6) Shri George Fernandes
- (7) Shri Nurul Islam
- (8) Shri K.M. Mathew
- (9) Shri Vilas Muttemwar
- (10) Kum, Vimla Verma

and 5 from Rajya Sabha ;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 16th August, 1993;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 5 members to be appointed by Rajya Sabha to the Joint Committee."

Four amendments to the motion for reference of the Bill to a Joint Committee were moved by Sarvashri Atal Bihari Vajpayee and Ram Naik.

The following Members took part in the combined discussion on items mentioned in paras 7(1) and 7(2):—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Ram Naik
- (3) Shri Chandrajeev Yadav
- (4) Shri Lal Krishna Advani
- (5) Shri Somnath Chatterjee
- (6) Shri George Fernandes

*(Discussion was held over and resumed vide paras 10(1) and 10(2) below)*

#### **8. Government Bill — Under consideration**

Time allotted: 3 Hrs.

Time taken: 1 Hr. 30 Mts.

Balance: 1 Hr, 30 Mts.

*The Delhi Municipal Corporation (Amendment) Bill 1993*

Discussion on the motion for consideration of the Bill moved by Shri S.B. Chavan on 29 July, 1993 and amendments thereto moved on the 30 July, 1993, continued:—

The following Members took part in the debate:—

- (1) Shri Mohan Singh
- (2) Shri Pawan Kumar Bansal (*Speech unfinished*)

The discussion was not concluded.

**9. Discussion under rule 193 — Under consideration**

Time permissible: 2 Hrs.

Time taken: 2 Hrs. 57 Mts.

Shri Nitish Kumar raised a discussion on the drought conditions prevailing in different parts of the country.

The following members took part in the debate:—

- (1) Dr. Chinta Mohan
- (2) Shri Vijay Kumar Yadav
- (3) Shri Rameshwar Thakur
- (4) Prof. Rasa Singh Rawat
- (5) Shri Sudhir Giri
- (6) Shri Oscar Fernandes
- (7) Smt. Bhavna Chikhalia
- (8) Shri Ram Kripal Yadav

(The discussion was held over and resumed vide para 11 below)

**10. Government Bills—Motions for reference to Joint Committee—Adopted.**

Combined discussion on the motions for reference of the Bills to a Joint Committee [vide paras 7(1) and 7(2) above] was resumed:—

(1) The following revised motion for reference of the Constitution (Eightieth Amendment) Bill, 1993 was moved by Shri S.B. Chavan:—

“that the Bill further to amend the Constitution of India be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

1. Shri L.K. Advani
2. Shri E. Ahmed

3. Shri Pawan Kumar Bansal
4. Shri Somnath Chatterjee
5. Shri P. Chidambaram
6. Shri George Fernandes
7. Shri Nurul Islam
8. Shri K.M. Mathew
9. Shri Vilas Muttemwar
10. Kum. Vimla Verma
11. Shri Sharad Dighe
12. Shri K.P. Reddiah' Yadav
13. Shri Ashok Gehlot
14. Shri Digvijay Singh
15. Shri Rashid Masood
16. Shri Bhogendra Jha
17. Shri Abdul Ghafoor
18. Shri Guman Mal Lodha
19. Shri Jaswant Singh
20. Shri Chandrajee Yadav

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 16th August, 1993;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

The amendments to the motion for reference of the Bill to a Joint Committee moved by Sarvashri Atal Bihari Vajpayee and Ram Naik were negatived.

The revised motion was adopted.

(2) The following revised motion for reference of the Representa-

tion of the People (Amendment) Bill 1993 was moved by Shri H.R. Bhardwaj:—

“That the Bill further to amend the Representation of People Act, 1951 be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

1. Shri L.K. Advani
2. Shri E. Ahmed
3. Shri Pawan Kumar Bansal
4. Shri Somnath Chatterjee
5. Shri P. Chidambaram
6. Shri George Fernandes
7. Shri Nurul Islam
8. Shri K.M. Mathew
9. Shri Vilas Muttemwar
10. Kum. Vimla Verma
11. Shri Sharad Dighe
12. Shri K.P. Reddiah Yadav
13. Shri Ashok Gehlot
14. Shri Digvijay Singh
15. Shri Rasheed Masood
16. Shri Bhogendra Jha
17. Shri Abdul Ghafoor
18. Shri Guman Mal Lodha
19. Shri Jaswant Singh
20. Shri Chandraject Yadav

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 16th August, 1993;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee.”

The amendment to the motion for reference of the Bill to a Joint Committee moved by Sarvashri Atal Bihari Vajpayee and Ram Naik were negatived.

The revised motion was adopted.

**11. Discussion under Rule 193 (vide para 9 above) Resumed**

The following members took part in the debate:—

- (9) Shri Ram Tahal Choudhary
- (10) Shri V. Krishna Rao
- (11) Shri Premchand Ram
- (12) Shri Bhagwan Shankar Rawat
- (13) Shri Chandulal Chandrakar
- (14) Shri Ramnihore Rai
- (15) Shri B.K. Gudadinni
- (16) Shri Dattatraya Bandaru
- (17) Shri Ram Pujan Patel
- (18) Shri K.H. Muniyappa
- (19) Dr. G.L. Kanaujia
- (20) Shri Tej Narain Singh
- (21) Dr. Laxminarain Pandey
- (22) Shri Manjay Lal
- (23) Shri Kamla Madhukar Mishra
- (24) Shri Ramashray Prasad Singh
- (25) Shri Sureshanand Swamy
- (26) Shri Shyam Bihari Misra
- (27) Shri Chattrapal Singh
- (28) Shri Virender Singh

Shri Bal Ram Jakhar replied to the discussion.

The discussion was concluded.

*@Report of Business Advisory Committee*

Shri Pawan Kumar Bansal presented the Thirtieth Report of the Business Advisory Committee.

7.33 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th August, 1993)*

**C.K. JAIN,**  
*Secretary-General.*

**LOK SABHA**

**BULLETIN—PART I**  
**[Brief Record of Proceedings]**

**Wednesday, August 4, 1993/Sravana 13, 1915 (Saka)**

**No. 221**

**11.01 A.M.**

**1. Starred Questions**

Starred Question Nos. 121, 123—126 were orally answered. Replies to Starred Question Nos. 122 and 127—140 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 1388—1425, 1427—1489, 1491—1493, 1495—1507, 1509—1533, 1535—1558, 1560 and 1562—1621 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1991-92, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1991-92.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 4 of 1993)—(Commercial)—Hindustan Organic Chemicals Limited under article 151(1) of the Constitution.

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Antibiotics Limited and the Department of Chemicals and Petrochemicals for the year 1993-94.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between Minerals and Metals Trading Corporation Limited and the Ministry of Commerce for the year 1993-94.
- (6) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1993-94.
  - (ii) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1993-94.
  - (iii) Memorandum of Understanding between the Hindustan Machine Tools Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1993-94.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The All India Services (Provident Fund) Amendment Rules, 1993 published in Notification No. G.S.R. 190 in Gazette of India dated the 10th April, 1993.
  - (ii) The All India Services (Leave) Amendment Rules, 1993 published in Notification No. G.S.R. 252 in Gazette of India dated the 22nd May, 1993.

#### **4. Report of the Committee on Private Members' Bills and Resolutions**

Shri S. Mallikarjunaiah presented the Twenty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

### 5. Report of the Committee on Subordinate Legislation

Shri Amal Datta presented the Ninth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

### 6. Report of Joint Committee on Offices of Profit

Shri Chiranji Lal Sharma presented the Fourth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

### 7. Motion

Shri Mukul Wasnik moved the following:—

“That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 3rd August, 1993”.

The motion was adopted.

### 8. Matters under Rule 377

(1) Shri K. Pradhani raised a matter regarding need to ensure early functioning of low power TV transmitters at Nowrangpur and Malkangiri district headquarters in Orissa.

(2) Dr. Chinta Mohan raised a matter regarding need to pay interest on the loan taken by National Airport Authority from Tirupati Tirumala Devasthanam.

(3) Shri K.D. Sultanpuri raised a matter regarding need to look into alleged irregularities in sanctioning of loans to scheduled castes under 'Vehicle Purchase Scheme' in Uttar Pradesh.

(4) Smt. Krishnendra Kaur (Deepa) raised a matter regarding need for construction of a railway bridge at Bharatpur on Bharatpur-Mathura Road.

(5) Prof. Rasa Singh Rawat raised a matter regarding need to protect crops from the attack of locusts in Western Rajasthan.

(6) Shri T.J. Anjalose raised a matter regarding need to start trains on newly commissioned Ernakulam-Alleppey-Kayamkulam railway line.

(7) Shri Chitta Basu raised a matter regarding need to set up a suitable memorial at the Red Hills near Imphal in memory of Indian National Army.

(8) Shri Shravan Kumar Patel raised a matter regarding need for early completion of work at Jabalpur airport in Madhya Pradesh.

**9. Government Bill—Passed**

Time allotted: 3 Hrs.

Time taken: 4 Hrs. 12 Mts.

**THE DELHI MUNICIPAL CORPORATION (AMENDMENT)  
BILL, 1993**

Discussion on the motion for consideration of the Bill moved by Shri S.B. Chavan on 29 July, 1993 and amendments thereto moved on the 30 July, 1993, continued:—

The following Members took part in the debate:—

(1) Shri Pawan Kumar Bansal

*(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.11 P.M.)*

(2) Shri Hannan Mollah

(3) Shri Kalka Das

(4) Shri Vijay Kumar Yadav

(5) Shri Tarachand Khandelwal

(6) Shri S.M. Lal Jan Basha

(7) Shri George Fernandes

Shri S.B. Chavan replied to the debate.

An amendment moved by Shri Mohan Singh for the circulation of the Bill for the purpose of eliciting opinion thereon, was withdrawn by leave of the House.

An amendment moved by Shri Anna Joshi for the circulation of the Bill for the purpose of eliciting opinion thereon, was negatived.

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 136 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill, as amended, was passed.

#### 10. Statement by Minister

\*The Minister of State in the Ministry of Railways made a statement regarding derailment of 5609 Up Awadh-Assam Express near Mairwa Station on Chhapra Kacheri-Bhatni section of Varanasi Division of North Eastern Railway at 21.30 hrs. on 3 August, 1993.

#### 11. Government Bill—Under Consideration

Time allotted: 1 Hour

Time taken: 0 Hour 24 Mts.

#### THE BETWA RIVER BOARD (AMENDMENT) BILL, 1991.

The motion for consideration of the Bill was moved by Shri P.K. Thungon.

The following members took part in the debate:—

- (1) Shri Rajendra Agnihotri
- (2) Shri Premchand Ram
- (3) Shri Shiv Raj Singh Chauhan

*(The discussion was held over and resumed vide para 13 below)*

#### 12. Opinion of the Attorney-General

As desired by the House on the 3rd August, 1993, the Attorney-General made a statement giving his opinion on:—

- (i) Scope and extent of disciplinary authority of the Election Commission in respect of officers and staff deployed for election work; and
- (ii) Scope and extent of authority in the matter of deployment of forces to maintain law and order to ensure free and fair elections, keeping in view the constitutional and legal position that maintenance of law and order is primarily the State subject.

Sarvashri Mohan Singh, Guman Mal Lodha, Sharad Dighe, George Fernandes, Somnath Chatterjee, Indrajit Gupta and Lal Krishna Advani asked clarificatory questions. The Attorney-General replied.

**13. Government Bill—Passed****THE BETWA RIVER BOARD (AMENDMENT) BILL, 1991**

The discussion on the motion for consideration of the Bill (*vide* para 11 above) was resumed.

Shri P.K. Thungon replied to the discussion.

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri P.K. Thungon.

The motion was adopted and the Bill, as amended, was passed.

**@14. Statutory Resolution—Under Consideration**

Time allotted: 2 Hrs.

Time taken: 0 Hr. 17 Mts.

Balance: 1 Hr. 43 Mts.

Prof. Rasa Singh Rawat moved the following Resolution:—

“That this House disapproves of the Recovery of Debts Due to Banks and Financial Institutions Ordinance, 1993 (Ordinance No. 25 of 1993) promulgated by the President on the 24th June, 1993.”

**@15. Government Bill—Under Consideration****RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS BILL, 1993**

The motion for consideration of the Bill was moved by Dr. Abrar Ahmed.

Shri Sudhir Giri participated in the combined discussion on the Resolution (*vide* para 14 above) and the motion for consideration of the Bill. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(*Lok Sabha adjourned till 11 A.M. on Thursday, the 5th August, 1993*)

**C.K. JAIN,**  
*Secretary-General.*

@ Discussed together.

MGIP(PLU)MRND—3022LS—4.8.1993.

**LOK SABHA**

**BULLETIN—PART I**  
**[Brief Record of Proceedings]**

Thursday, August 5, 1993/Sravana 14, 1915 (Saka)

No. 222

11.01 A.M.

**1. Starred Questions**

Starred Question Nos. 141, 142 and 144-147 were orally answered. Replies to Starred Question Nos. 143, 148-160 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 1622—1638, 1640—1702, 1704—1783 and 1785—1834 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1991-92, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1991-92.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

#### 4. Calling Attention

Shri V. Dhananjaya Kumar called the attention of the Minister of Human Resource Development to the delay in implementation of Supreme Court directions in the matter of capitation fee being charged for admission to medical and engineering colleges in different States, particularly in Karnataka and measures taken or proposed by Government of India.

The Minister of Human Resource Development made a statement in regard thereto.

#### 5. Matters under Rule 377

- (1) Dr. Vasant Kumar raised a matter regarding need to repair/replace rail track between Kasara and Lasalgaon in Maharashtra.
- (2) Shri Kodikkunnil Suresh raised a matter regarding need to set up a Bench of High Court at Trivandrum in Kerala.
- (3) Shri K.G. Shivappa raised a matter regarding need to set up a Bench of High Court of Karnataka in Dharwar.
- (4) Shri P.P. Kaliaperumal raised a matter regarding need to increase salary and regularise the services of Extra Departmental employees of Department of Posts.
- (5) Smt. Bhavana Chikhalia raised a matter regarding need to develop Junagarh in Gujarat as a place of tourist resort.
- (6) Shri Surendra Pal Pathak raised a matter regarding need to introduce a passenger train between Lucknow and Barcilly in Uttar Pradesh.
- (7) Shri Chhedi Paswan raised a matter regarding need to ensure supply of water from Rihand reservoir to Ban Sagar reservoir in Bihar.
- (8) Shri Tej Narain Singh raised a matter regarding need to provide more financial assistance to the Government of Bihar for repairs and construction of roads in Bhojpur and Buxur districts.
- (9) Prof. Prem Dhumal raised a matter regarding need to remove anomalies existing in 'One time-increase in Pension Scheme' for ex-soldiers.

*(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.17 P.M.)*

**\*6. Statutory Resolution—Under Consideration**

Time allotted: 2 Hrs.

Time taken: 1 Hr.

Balance: 1 Hr.

Discussion on the following Resolution moved by Prof. Rasa Singh Rawat on the 4th August, 1993, continued:—

“That this House disapproves of the Recovery of Debts Due to Banks and Financial Institutions Ordinance, 1993 (Ordinance No. 25 of 1993) promulgated by the President on the 24th June, 1993.”

**\*7. Government Bill—Under Consideration****RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS BILL, 1993**

Combined discussion on the motion for consideration of the Bill moved by Dr. Abrar Ahmed on the 4th August, 1993 and the Resolution (*vide* para 6 above) continued.

The following members took part in the debate:—

- (1) Shri Sudhir Giri
- (2) Prof. K. Venkatagiri Gowda
- (3) Shri Vijay Naval Patil (*Speech unfinished*).

The discussion was not concluded.

**8. Discussion Under Rule 193**

Time available: 3 Hrs.

Time taken: 4 Hrs. 37 Mts.

Shri Ram Vilas Paswan raised a discussion on the statement made by the Minister of Welfare in the House on the 16th March, 1993, regarding Socio-Economic Criteria for exclusion of “Creamy Layer” from “Other Backward Classes”.

The following members took part in the debate:—

- (1) Shri Rudrasen Choudhary
- (2) Shri Ram Lakhan Singh Yadav
- (3) Shri Premchand Ram
- (4) Shri Vijay Kumar Yadav
- (5) Shri Sudhir Sawant
- (6) Shri Surya Narain Yadav
- (7) Shri Dattatraya Bandaru

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\*Discussed together.

- (8) Shri Uday Pratap Singh  
 (9) Shri Vishwanath Pratap Singh

Shri Sitaram Kesri replied to the discussion.

The discussion was concluded.

**\*9. Statement by Minister**

The Minister of State in the Ministry of Law, Justice and Company Affairs made a statement regarding steps being taken by the Union of India to resolve the deadlock created by the Order dated 2 August, 1993 of the Chief Election Commissioner of India.

**10. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 5th August, 1993 Rajya Sabha concurred in the recommendation of the Lok Sabha to join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India and nominated the following Members to serve on the said Joint Committee:—

1. Mufti Mohd. Sayeed
2. Shri Chaturanan Mishra
3. Shri Satya Prakash Malaviya
4. Shri Sikander Bakht
5. Shri R.K. Dhawan
6. Shri Madan Bhatia
7. Shri Sushilkumar Sambhajirao Shinde
8. Shri Ramachandran Pillai
9. Shri Subramanian Swamy
10. Shri Mentay Padmanabham

- (2) That at its sitting held on the 5th August, 1993 Rajya Sabha concurred in the recommendation of the Lok Sabha to join in the Joint Committee of the Houses on the Bill further to amend the Representation of the People Act, 1951 and nominated the following Members to serve on the said Joint Committee:—

1. Mufti Mohd. Sayeed
2. Shri Chaturanan Mishra
3. Shri Satya Prakash Malaviya

4. Shri Sikander Bakht
5. Shri R.K. Dhawan
6. Shri Madan Bhatia
7. Shri Sushilkumar Sambhajirao Shinde
8. Shri Ramachandran Pillai
9. Shri Subramanian Swamy
10. Shri Mentay Padmanabham

7.37 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 6th August, 1993)*

**C. K. JAIN,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 6, 1993/Sravana 15, 1915 (Saka)

No. 223

11 A.M.

### 1. Starred Questions

Starred Question Nos. 161—167 were orally answered. Replies to Starred Question Nos. 168—180 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1836—2064 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table.

- (1) A copy of the Employees' State Insurance (General) (First Amendment) Regulations, 1993 (Hindi and English versions) published in Notification No.N-12/13/1/92-P&D in Gazette of India dated the 20th March, 1993 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—
  - (i) The Apprenticeship (Amendment) Rules, 1993 published in Notification No. G.S.R. 87(E) in Gazette of India dated the 27th February, 1993.
  - (ii) The Apprenticeship (Amendment) Rules, 1993 pub-

lished in Notification No. G.S.R. 221 in Gazette of India dated the 1st May, 1993.

(iii) The Apprenticeship (Second Amendment) Rules, 1993 published in Notification No. G.S.R. 380(E) in Gazette of India dated the 20th April, 1993.

- (3) A copy each of the following papers (Hindi and English versions) under clause (c)(iv) of the Proclamation dated the 18th July, 1990, issued by the President in relation to the State of Jammu and Kashmir:—
- (i) Finance Accounts of the Government of Jammu and Kashmir for the year 1988-89.
  - (ii) Appropriation Accounts of the Government of Jammu and Kashmir for the year 1988-89.
- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (Government of Jammu and Kashmir) for the year ended the 31st March, 1989, under clause 151(2) of the Constitution read with clause (c)(iv) of the Proclamation dated the 18th July, 1990, issued by the President in relation to the State of Jammu and Kashmir.
- (5) A copy of the Appropriation Accounts (Union Government) of the Defence Services for the year 1991-92 (Hindi and English versions).
- (6) A copy of the Appropriation Accounts, Railways for the year 1991-92, Part-I — Review (Hindi and English versions).
- (7) A copy of the Appropriation Accounts, Railways for the year 1991-92, Part-II — Detailed Appropriation Accounts (Hindi and English versions).
- (8) A copy of the Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Railways for the year 1991-92 (Hindi and English versions).
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) S.O. 341(E) published in Gazette of India dated the

28th May, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of Imports.

- (ii) S.O. 342(E) published in Gazette of India dated the 28th May, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of Exports.
- (iii) S.O. 414(E) published in Gazette of India dated the 28th June, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of Imports.
- (iv) S.O. 415(E) published in Gazette of India dated the 28th June, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of Exports.
- (v) G.S.R. 437(E) published in Gazette of India dated the 1st June, 1993 together with an explanatory memorandum making certain amendments to Notification No. 3/93-Cus., dated the 2nd February, 1993.
- (vi) G.S.R. 454(E) published in Gazette of India dated the 15th June, 1993 together with an explanatory memorandum making certain amendments to Notification No. 136/90-Cus., dated the 20th March, 1990.
- (vii) G.S.R. 455(E) published in Gazette of India dated the 15th June, 1993 together with an explanatory memorandum rescinding the Notification No. 6/93-Cus., dated the 9th February, 1993.

- (viii) G.S.R. 479(E) to G.S.R. 482(E) published in Gazette of India dated the 28th June, 1993 together with an explanatory memorandum making the provisions of the customs laws in tune with the amendments in the Exim Policy.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:—
- (i) The Income-Tax (Eighth Amendment) Rules, 1993 published in Notification No. S.O. 307(E) in Gazette of India dated the 10th May, 1993.
  - (ii) The Income-tax (Ninth Amendment) Rules, 1993 published in Notification No. S.O. 330(E) in Gazette of India dated the 25th May, 1993.
  - (iii) S.O. 1202 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'The Nai Talim Samiti, Sevagram, Wardha' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
  - (iv) S.O. 1203 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Spastic Society of Eastern India, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
  - (v) S.O. 1204 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'The Bombay Gandhi Smarak Nidhi, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
  - (vi) S.O. 1205 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Haryana Defence and Security Relief Fund Committee, Haryana' under section 10(23C) of the Income-tax

- Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (vii) S.O. 1206 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Delhi Society for the Welfare of Mentally Retarded Children, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (viii) S.O. 1207 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Bureau of Indian Standards, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (ix) S.O. 1208 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Vivekananda Nidhi, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (x) S.O. 1209 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'The Agha Khan Foundation, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xi) S.O. 1210 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Society for Promotion of Wastelands Development, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xii) S.O. 1211 published in Gazette of India dated the 12th June, 1993 regarding exemption to the 'Indira Gandhi National Centre for Arts, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the

period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.

- (xiii) S.O. 1212 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Railway Women's Central Organisation, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90 subject to certain conditions.
- (xiv) S.O. 1213 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Ramana Maharishi Centre for Learning, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xv) S.O. 1214 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'International Commission of Irrigation and Drainage, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1990-91 subject to certain conditions.
- (xvi) S.O. 1215 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Hamdard Dawakhana, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 to 1989-90.
- (xvii) S.O. 1216 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Anandashram Trust, Kanhangad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xviii) S.O. 1217 published in Gazette of India dated the 12th June, 1993 regarding exemption to "Navaj-bai Ratan Tata Trust, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered

by the assessment years 1989-90 to 1991-92 subject to certain conditions.

- (xix) S.O. 1218 published in Gazette of India dated the 12th June, 1993 regarding exemption to "Pirojsha Godrej Foundation, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xx) S.O. No. 1219 published in Gazette of India dated the 12th June, 1993 regarding exemption to "Organization of Pharmaceutical Producers of India, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
- (xxi) S.O. No. 1220 published in Gazette of India dated the 12th June, 1993 regarding exemption to "Victoria Technical Institute, Madras" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxii) S.O. No. 1221 published in Gazette of India dated the 12th June, 1993 regarding exemption to "The Sports Authority of Goa, Panaji" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
- (xxiii) S.O. 1222 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Children's Film Society of India, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xxiv) S.O. 1223 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Indian Ex-services League, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered

by the assessment years 1990-91 to 1992-93 subject to certain conditions.

- (xxv) S.O. 1224 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Maharana Pratap Smarak Samiti, Udaipur' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxvi) S.O. 1225 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Voluntary Health Association of India, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
- (xxvii) S.O. 1226 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Indian Council for Research on International Economic Relations, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xxviii) S.O. 1227 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Federation of Indian Export Organisation, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
- (xxix) S.O. 1228 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Harijan Sevak Sangh, Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xxx) S.O. 1229 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Family Planning Foundation, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered

by the assessment years 1993-94 to 1995-96 subject to certain conditions.

- (xxxi) S.O. 1230 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Muniwar-Abad Charitable Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxxii) S.O. 1231 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Asian Institute of Transport Development, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxxiii) S.O. 1232 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'National Association of Water Resources Development Agencies, Pune' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xxxiv) S.O. 1233 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Commonwealth Parliamentary Association, Maharashtra Branch' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xxxv) S.O. 1234 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Exhibition Society, Hyderabad, Andhra Pradesh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxxvi) S.O. 1235 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Rashtriya Gramin Vikas Nidhi, Guwahati' under section 10(23C) of the Income-tax Act, 1961 for the period covered by

the assessment years 1991-92 to 1993-94 subject to certain conditions.

- (xxxvii) S.O. 1236 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Indian Association of Parliamentarians on Population and Development, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
- (xxxviii) S.O. 1237 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Madras Craft Foundation, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1992-93 subject to certain conditions.
- (xxxix) S.O. 1238 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Centre for Research in Rural Industrial Development, Chandigarh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xl) S.O. 1239 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Centre for Research in Rural Industrial Development, Chandigarh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90 subject to certain conditions.
- (xli) S.O. 1240 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Asiatic Society, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xlii) S.O. 1241 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Bala Mandir Kamaraj Trust, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the

assessment years 1993-94 to 1995-96 subject to certain conditions.

- (xliii) S.O. 1242 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Centre for Social Studies, Surat, Gujarat' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1989-90.
- (xliv) S.O. 1243 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Sanjivani Trust, Everest, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xlv) S.O. 1244 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Sangit Mahabharati, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xlvi) S.O. 1245 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Jawaharlal Nehru Memorial Fund, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xlvii) S.O. 1246 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Tibetan Homes Foundation, Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xlviii) S.O. 1247 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Swaminarayan Aksharpith, Shahibaug Road, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assess-

ment years 1990-91 to 1992-93 subject to certain conditions.

- (xlix) S.O. 1248 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Raja Ram-mohan Roy Library Foundation, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (i) S.O. 1249 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Sameeksha Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (ii) S.O. 1250 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Agakhan Rural Support Programme (India), New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (iii) S.O. 1251 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Maharashtra State Bharat Scouts and Guides, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (liii) S.O. 1252 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Gujarat Ecological Education and Research Foundation, Gandhinagar' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1992-93 subject to certain conditions.
- (liv) S.O. 1253 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Sri Raja Rajeswari Devasthanam Trust, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by

the assessment years 1993-94 to 1995-96 subject to certain conditions.

- (iv) S.O. 1254 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Shraddhanand Mahilashram, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (lvi) S.O. 1255 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Tuticorin Multipurpose Social Service Society, Tuticorin' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (lvii) S.O. 1256 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Indira Gandhi Memorial Trust, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (lviii) S.O. 1259 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Maharashtra Energy Development Agency, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (lix) S.O. 1260 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Bureau of Indian Standards, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1991-92 subject to certain conditions.
- (lx) S.O. 1261 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'The Association for the Welfare of Persons with a Mental Handicap in Maharashtra' under section 10(23C) of the Income-tax

Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.

- (lxi) S.O. 1262 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Heartcare Foundation of India, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (lxii) S.O. 1263 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Maharanapratap Smarak Samiti, Udaipur, Rajasthan' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90.
- (lxiii) S.O. 1264 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Reaching the Unreached of Village India, Madurai' under Section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (lxiv) S.O. 1265 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Friends of Moral Re-armament (India), Panchgani, Maharashtra' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (lxv) S.O. 1266 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Vivekananda Rock Memorial and Vivekananda Kendra, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (lxvi) S.O. 1267 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Harijan Sevak Sangh, Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 subject to certain conditions.

- (lxvii) S.O. 1268 and S.O. 1269 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Calcutta Zoroastrian Stree Mandal, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1994-95 subject to certain conditions.
- (lxviii) S.O. 1270 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Indian International Rural Cultural Centre, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (lix) S.O. 1271 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Kasthurba Gandhi Kanya Gurukulam, Vedaranium' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (lxx) S.O. 1272 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Indian Council for Research on International Economic Relations, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1991-92 subject to certain conditions.
- (lxxi) S.O. 1273 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Defence Civilians Welfare (T.B., Cancer and Leprosy) Fund, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (lxxii) S.O. 1274 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Indian Parliamentary Group, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.

(lxxiii) S.O. 1275 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'National Council of Applied Economic Research, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.

(lxxiv) S.O. 1276 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Khelaghar Shishu Nivas Shiksha Kendra, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.

(11) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Promotion) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 393(E) in Gazette of India dated the 4th May, 1993 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that its sitting held on the 5th August, 1993, Rajya Sabha concurred in the recommendation of the Lok Sabha to appoint one Member of the Rajya Sabha to the Joint Committee to enquire into irregularities in the securities and banking transactions in the vacancy caused by the retirement of Shri Dipen Gosh from Rajya Sabha for the unexpired portion of the term of the Committee and appointed Shri Sukomal Sen to serve on the said Committee.

#### **5. Report and Minutes of Standing Committee on Petroleum and Chemicals**

Shri Sriballav Panigrahi presented the Second Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on Proposed National Drug Policy and Minutes of the sittings of the Committee relating thereto.

## \*6. Report of Standing Committee on Labour and Welfare

Prof. Rasa Singh Rawat presented the Second Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on the National Commission for Safai Karamcharis Bill, 1993.

## 7. Statements by Ministers

(1) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 9th August, 1993.

£(2) The Minister of State of the Ministry of Information and Broadcasting made a statement regarding Satellite Television channels for regional language programmes.

*(Lok Sabha adjourned at 12.45 P.M. and re-assembled at 1.54 P.M.)*

## \*\*8. Statutory Resolution—Under Consideration

Time allotted: 2 Hrs.

Time taken : 2 Hrs. 19 Mts.

Discussion on the following Resolution moved by Prof. Rasa Singh Rawat on the 4th August, 1993, continued:—

“That this House disapproves of the Recovery of Debts Due to Banks and Financial Institutions Ordinance, 1993 (Ordinance No. 25 of 1993) promulgated by the President on the 24th June, 1993.”

## \*\*9. Government Bill—Under Consideration

### RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS BILL, 1993

Combined discussion on the motion for consideration of the Bill moved by Dr. Abrar Ahmed on the 4th August, 1993 and the Resolution (*vide* para 8 above) continued.

\* At 12.45 P.M.

£Made at 5.58 P.M.

\*\*Discussed together.

The following members took part in the debate:—

- (1) Shri A. Charles
- (2) Shri Chetan P.S. Chauhan
- (3) Shri Mohan Singh
- (4) Shri Sriballav Panigrahi (*Speech unfinished*)

The discussion was not concluded.

**10. Motion regarding Twenty-third Report of the Committee on Private Members' Bills and Resolutions**

Shri G. Madegowda moved the following motion :—

“That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th August, 1993.”

The motion was adopted.

**11. Private Members' Resolution — Negatived**

Further discussion on the following Resolution moved by Shri Jagat Vir Singh Drona and an amendment thereto moved on the 5th March, 1993, continued:—

“This House recommends to the Government that in order to remove the backwardness of the States of Uttar Pradesh and Bihar, two new separate states to be called Uttaranchal, comprising hilly regions of Uttar Pradesh and Vananchal, comprising Chhotta Nagpur and Santhal Paragana regions of Bihar, be created.”

The following members took part in the debate:—

- (1) Prof. Rasa Singh Rawat \*
- (2) Shri P.M. Sayed

Shri Jagat Vir Singh replied to the discussion.

An amendment moved by Maj. Gen. (Retd.) Bhuwan Chandra Khanduri was withdrawn by leave of the House.

On the Resolution the House divided: Ayes\*98; Noes \*152. Accordingly, the Resolution was negatived.

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\* Subject to correction

## 12. Private Members' Resolution — Under Consideration

Shrimati Sumitra Mahajan moved the following Resolution:—

“This House urges upon the Government that in order to achieve the objectives enshrined in article 44 of the Constitution and to promote feelings of unity and brotherhood amongst all citizens of the country, a Commission be constituted for framing a uniform civil code.”

The following members took part in the debate:—

- (1) Shri Mani Shankar Aiyar
- (2) Prof. Malini Bhattacharya (*Speech unfinished*)

The discussion was not concluded.

## \* 13. Announcement by Chairman

The Chairman made the following announcement:—

“As has been agreed to at the meeting of the Leaders of Parties and Groups today, the sitting of the House on Monday, the 9th August, 1993 may be cancelled to enable the Hon'ble Members to participate in the concluding celebrations of the 50th Anniversary of the 'Quit India Movement' and to pay homage to the martyrs of the Freedom Movement.

I have also to inform the House that a meeting of Members of both the Houses to mark the occasion will be held in the Central Hall on that day, the 9th August, 1993 at 11 A.M. Hon'ble Members are requested to make it convenient to grace the meeting.”

6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday,  
the 10th August, 1993)*

C.K. JAIN,  
*Secretary-General.*

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\* Made at 5.15 P.M.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 10, 1993/Sravana 19, 1915 (Saka)

**No. 224**

11 A.M.

### 1. Obituary Reference

Speaker made a reference to the passing away of Shri Raichand-bhai N. Shah, who was a member of First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 201—204 and 206 were orally answered. Replies to Starred Question Nos. 205 and 207—220 were laid on the Table.

Replies to Starred Question Nos. 181—200 listed for the 9 August, 1993 were also laid on the Table as the sitting fixed for that day was cancelled.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 2300—2340, 2342—2364, 2366—2454 and 2456—2470 were laid on the Table.

Replies to Unstarred Question Nos. 2065—2229 and 2231—2299 listed for 9 August, 1993 were also laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table :—

- (1) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Consumer Protection (Amendment) Ordinance, 1993.

- (2) A copy of the Notification No. G.S.R. 377(E) (Hindi and English versions) published in Gazette of India dated the 16th April, 1993 making certain amendments to Schedule I to the Water (Prevention and Control of Pollution) Cess Act, 1977 under sub-section (2) of section 16 of the said Act.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1990-91, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1990-91.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Fertiliser (Control) (Amendment) Order, 1993 published in Notification No. S.O. 354(E) in Gazette of India dated the 3rd June, 1993.
- (ii) S.O. 355(E) published in Gazette of India dated the 3rd June, 1993 making certain amendments in the Order published in Notification No. S.O. 977(E) in Gazette of India dated the 9th November, 1987.
- (iii) S.O. 396(E) published in Gazette of India dated the 18th June, 1993 making certain amendments in the Order published in Notification No. S.O. 977(E) in Gazette of India dated the 9th November, 1987.
- (iv) The Fertiliser (Control) (Second Amendment) Order, 1993 published in Notification No. S.O. 397(E) in Gazette of India dated the 18th June, 1993.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1984-85.

- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1984-85, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1985-86.
    - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1985-86, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1986-87.
    - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1986-87, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government on the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1987-88.
    - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1988-89.
    - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1991-92.
  - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1991-92, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Western Region, Bhopal, for the year 1991-92, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Western Region, Bhopal, for the year 1991-92.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

#### **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 5th August, 1993, Rajya Sabha passed the Consumer Protection (Amendment) Bill, 1993.

#### **6. Bill passed by Rajya Sabha—Laid on the Table.**

The Consumer Protection (Amendment) Bill, 1993.

#### **7. Calling Attention**

Shri Chitta Basu called the attention of the Minister of Water Resources to the issue relating to Narmada Sardar Sarovar Project for review and rehabilitation measures and Government's reaction thereto.

The Minister of Water Resources made a statement in regard thereto.

*(Lok Sabha adjourned at 2.05 P.M. and re-assembled at 3.11 P.M.)*

## 8. Government Bill — Introduced

The Indian Telegraph (Amendment) Bill, 1993.

## 9. Matters under Rule 377

(1) Shri Ramesh Chennithala raised a matter regarding need to lay a new railway line from Kottayam to Madurai.

(2) Shri Prithviraj D. Chavan raised a matter regarding need to extend the benefits available under the Central Government Freedom Fighters Pension Scheme to Goa Freedom Fighters also.

(3) Shri Manphool Singh raised a matter regarding need to provide compensation to the farmers whose crops have been affected by floods of Ghaghar river in Rajasthan.

(4) Shri Chetan P.S. Chauhan raised a matter regarding need to set up electronic telephone exchanges in tehsil headquarters of Amroha Parliamentary Constituency.

(5) Shri Jitendra Nath Das raised a matter regarding need for reconstruction of Torsa bridge at the entry of Coochbehar and Assam.

(6) Dr. D. Venkateswara Rao raised a matter regarding need to lay pipeline to southern region particularly in Andhra Pradesh from western off-shore for supply of gas.

(7) Shri Laxminarain Mani Tripathi raised a matter regarding need to construct a bridge at Chahalari ghat between Sitapur and Bahraich in Uttar Pradesh for permanent solution to the problem of crosion caused by Ghaghra river in Baharaich.

## \*10 Statutory Resolution — Negatived

Time allotted: 2 Hrs.

Time taken: 4 Hrs. 17 Mts.

Discussion on the following Resolution moved by Prof. Rasa Singh Rawat on the 4th August, 1993, continued:—

“That this House disapproves of the Recovery of Debts Due to Banks and Financial Institutions Ordinance, 1993 (Ordinance No. 25 of 1993) promulgated by the President of India on the 24th June, 1993.”

After discussion as indicated in para 11 below, the Resolution was negatived.

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\*Discussed together.

**\*11. Government Bill — Passed**

**RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS BILL, 1993**

Combined discussion on the motion for consideration of the Bill moved by Dr. Abrar Ahmed on the 4th August, 1993 and the Resolution (vide para 10 above) continued.

The following members took part in the debate:

- (1) Shri Sriballav Panigrahi.
- (2) Shri Anna Joshi
- (3) Prof. Susanta Chakraborty
- (4) Shri Sobhanadreeswara Rao Vadde
- (5) Shri Sharad Dighe
- (6) Shri Syed Shahabuddin

Dr. Abrar Ahmed replied to the debate.

Prof. Rasa Singh Rawat spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and Clause by-Clause consideration of the Bill was taken up.

Clauses 2 to 27 were adopted.

Clause 28 was adopted, as amended.

Clauses 29 to 35 were adopted.

Clause 36 was adopted, as amended.

Amendment No. 3 for insertion of new Clause 37 moved by Dr. Abrar Ahmed, was adopted.

New Clause 37 was also adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Abrar Ahmed.

The motion was adopted and the Bill, as amended, was passed.

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\* Discussed together.

## 12. Statements by Minister

The Minister of State in the Ministry of Home Affairs made the following statements regarding:—

\*\* (i) the fatal bomb attack on Shri P. Siva Reddy, M.L.A., T.D.P., in Hyderabad on 7 August, 1993, and

\*\*\* (ii) the bomb explosion at the R.S.S. headquarters in Madras on 8 August, 1993.

## 13. Statutory Resolution — Under Consideration

Time allotted: 1 Hour

Time taken: 17 Mts.

Balance: 43 Mts.

Shri Ram Naik moved the following Resolution:—

“That this House disapproves of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1993 (Ordinance No. 26 of 1993) promulgated by the President on the 25th June, 1993.”

His speech was unfinished.

The discussion was not concluded.

6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th August, 1993)*

C.K. JAIN,  
*Secretary-General.*

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\*\*Made at 4.40 P.M.

\*\*\*Made at 4.47 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 12, 1993/Sravana 21, 1915 (Saka)

No. 225

11 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Chowdhury Brahm Perkash, who was a member of First, Second, Third and Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 221—224 and 227 were orally answered. Replies to Starred Question Nos. 225, 226 and 228—240 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 2471—2527, 2529—2657 and 2659—2678 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Oil and Natural Gas Commission and the Ministry of Petroleum and Natural Gas for the year 1993-94.
- (2) A copy of the Notification No. U-14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the

26th May, 1993 amending the Notification No. U-14011/160/89-Delhi published in Delhi Gazette dated the 6th January, 1990 so as to substitute the words "Forty Seven months" for the words "Forty one months" issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957.

- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 14 of 1992) — (Commercial) — Central Electronics Limited under article 151(1) of the Constitution.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1989-90, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1989-90.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

*(Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.35 P.M.)*

### **5. Matters Under Rule 377**

(1) Shri K.D. Sultanpuri raised a matter regarding need to provide compensation to the farmers of Himachal Pradesh whose fruit products have been destroyed due to strike by transport operators.

(2) Shri M. Krishnaswamy raised a matter regarding need to issue letter of intent for setting up a cooperative sugar factory at Polur in Tamil Nadu.

(3) Smt. Bhavana Chikhalia raised a matter regarding need to provide more facilities at Chirai railway station on Western Railway.

(4) Dr. K.D. Jeswani raised a matter regarding need to set up a University for the preservation and development of Sindhi language.

(5) Shri Ram Pujan Patel raised a matter regarding need for effective enforcement of prohibition in the country.

(6) Shri Surya Narain Yadav raised a matter regarding need to convert meter gauge railway line into broad gauge in North Bihar.

**\*6. Statutory Resolution—Negatived**

Time allotted: 1 Hour

Time taken: 2 Hours 35 Mts.

Shri Ram Naik concluded his speech on the following Statutory Resolution moved by him on the 10th August, 1993:—

**“That this House disapproves of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1993 (Ordinance No. 26 of 1993) promulgated by the President on the 25th June, 1993.”**

After discussion as indicated in paras 7 and 10 below, the Resolution was negatived.

**\*7. Government Bill—Under Consideration**

*The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1993.*

The motion for consideration of the Bill was moved by Shri M.V. Chandrasekhar Murthy.

Two amendments for circulation of Bill for the purpose of eliciting opinion thereon were moved by Shri Girdhari Lal Bhargava and Dr. Ramesh Chand Tomar.

The following members took part in the combined debate on the Resolution (*vide* para 6 above) and the motion for consideration of the Bill:—

- (1) Shri B. Akbar Pasha
- (2) Shri Mohan Singh
- (3) Shri M. Ramanna Rai
- (4) Shri Bhagwan Shankar Rawat
- (5) Shri Ramesh Chennithala
- (6) Shri Yaima Singh Yumnam
- (7) Shri Syed Shahabuddin
- (8) Dr. Ramesh Chand Tomar
- (9) Shri Surya Narain Yadav
- (10) Shri Ramashray Prasad Singh
- (11) Shri Girdhari Lal Bhargava
- (12) Shri Tej Narayan Singh
- (13) Shri Virender Singh

Shri M.V. Chandrasekhar Murthy replied to the debate.

*(Discussion was held over and resumed vide para 10 below)*

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\*Discussed together.

### @8. Motions regarding Joint Committee

(i) Shri Pawan Kumar Bansal moved the following motion:—

“That this House do appoint Shri Indrajit Gupta to the Joint Committee on the Constitution (Eightieth Amendment) Bill, 1993 *vice* Shri Bhogendra Jha resigned from the Committee.”

The motion was adopted.

(ii) Shri Pawan Kumar Bansal moved the following motion:—

“That this House do appoint Shri Indrajit Gupta to the Joint Committee on the Representation of the People (Amendment) Bill, 1993 *vice* Shri Bhogendra Jha resigned from the Committee.”

The motion was adopted.

### 9. Statements by Minister

The Minister of State in the Ministry of Home Affairs made the following statements regarding:—

\*(i) the prevailing situation in Manipur about the Kuki-Naga clash in last few days; and

\*\* (ii) the fatal bomb attack on Shri P. Siva Reddy, Telugu desam M.L.A. in Hyderabad.

### 10. Government Bill—Passed

*The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1993.*

The combined discussion on the Resolution and Motion for consideration of the Bill (*vide* paras 6 & 7 above) was resumed.

Shri Ram Naik spoke (by way of reply to his Statutory Resolution).

Amendments for circulation of Bill for the purpose of eliciting opinion thereon were negatived.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

@ Moved at 5.15 P.M.

\* Made at 5.17 P.M.

\*\* Made at 5.22 P.M.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

**££11. Report of Business Advisory Committee**

Shri P.R. Kumaramangalam presented the Thirty first Report of Business Advisory Committee.

**12. Government Bill—Under consideration**

Time recommended

by B.A.C. 2 Hrs.

Time Taken : 10 mts.

Balance : 1 Hr. 50 mts.

**THE NATIONAL COMMISSION FOR SAFAI KARAM-CHARIS BILL, 1993**

The motion for consideration of the Bill was moved by Shri K.V. Thangka Balu.

Shri Mangal Ram Premi took part in the debate and his speech was unfinished.

The discussion was not concluded.

6.02 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 13th August, 1993)*

**C.K. JAIN,**  
*Secretary-General*

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££ Made at 5.51 P.M.

MGIP(PLU)MRND—3100LS—12-8-93.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 13, 1993/Sravana 22, 1915 (Saka)

No. 226

11 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Prem Kishan Khanna, who was a member of Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 241—244 were orally answered. Replies to Starred Question Nos. 245—260 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 2679—2732, 2734—2811 and 2813—2832 were laid on the Table.

### \*4. Statement by Prime Minister

The Prime Minister made a statement regarding INSAT-2B Satellite.

*(Lok Sabha adjourned at 1.33 P.M. and re-assembled at 2.38 P.M.)*

\* Made at 12.00 Hrs.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Bank of Maharashtra Officer Employees' (Conduct) (Amendment) Regulations, 1993 (Hindi and English versions) published in Notification No. AX-1/ST/OSR/3847/93 in Gazette of India dated the 17th April, 1993 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
  - (i) The New Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 1992 published in Notification No. 5013 in Gazette of India dated the 21st November, 1992 together with a corrigendum thereto published in Notification No. DCDC 92/7485 dated the 23rd January, 1993.
  - (ii) The Corporation Bank Officer Employees' (Conduct) (Amendment) Regulations, 1992 published in Notification No. HRD/DISC/92 in Gazette of India dated the 13th February, 1993.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the customs Act, 1962:—
  - (i) G.S.R. 382(E) published in Gazette of India dated the 22nd April, 1993 together with an explanatory memorandum making certain amendments in the Notification No. 21/85-Cus., dated the 1st February, 1985 so as to reduce the basic custom duty on natural raw rubber from 70 percent *ad valorem* to 25 percent *ad valorem*.
  - (ii) G.S.R. 394(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the notification.

- (iii) G.S.R. 395(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic customs duty of 50 percent *ad valorem* on certain specified refractory raw materials including Dead Burnt Magnesite.
- (iv) G.S.R. 396(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum rescinding certain notifications mentioned in the notification.
- (v) G.S.R. 397(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain Amendments to the Notification No. 19/93-Cus., dated the 28th February, 1993 so as to prescribe a basic customs duty of 60 percent *ad valorem* on Vinyl pyridine monomer.
- (vi) G.S.R. 398(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic customs duty of 10 percent *ad valorem* on certain life saving drugs.
- (vii) G.S.R. 399(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic customs duty of 40 percent *ad valorem* on Industrial diamonds, whether natural or synthetic, in dust or in powder form.
- (viii) G.S.R. 400(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the notification.
- (ix) G.S.R. 401(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the notification.
- (x) G.S.R. 402(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic customs duty of

50 percent *ad valorem* on certain specified goods mentioned in the notification which are mainly used in the manufacture of automobile components.

- (xi) G.S.R. 403(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic customs duty of 60 percent *ad valorem* on sub-assemblies and modules imported for the manufacture of certain telecommunication equipments.
- (xii) G.S.R. 404(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the notification.
- (xiii) G.S.R. 405(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe a basic customs duty of 10 percent *ad valorem* on certain life saving equipments.
- (xiv) G.S.R. 450(E) published in Gazette of India dated the 11th June, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the notification so as to withdraw the exemption from the additional duty of customs.
- (xv) G.S.R. 451(E) published in Gazette of India dated the 11th June, 1993 together with an explanatory memorandum rescinding certain notifications.
- (xvi) G.S.R. 462(E) published in Gazette of India dated the 18th June, 1993 together with an explanatory memorandum making certain amendments to Notification Nos. 280/76-Cus., and 321/76-Cus., dated the 2nd August, 1976 so as to substitute the name 'Burma' with 'Union of Myanmar'.
- (xvii) G.S.R. 489(E) published in Gazette of India dated the 2nd July, 1993 together with an explanatory memorandum making certain amendments to Notification No. 89/89-Cus., dated the 1st March, 1989 so as to

delete item 10 of the Table from the scope of the said notification.

- (xviii) G.S.R. 502(E) published in Gazette of India dated the 9th July, 1993 together with an explanatory memorandum making certain amendments to Notification No. 18/93-Cus., dated the 28th February, 1993 so as to extend the concessional Customs duty of 75 percent to isomers of Allethrin.
  - (xix) S.O. 573(E) published in Gazette of India dated the 28th July, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of Imports and calculation of Stamp Duty.
  - (xx) S.O. 572(E) published in Gazette of India dated the 28th July, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of exports and calculation of Stamp duty.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 383(E) published in Gazette of India dated the 23rd April, 1993 together with an explanatory memorandum seeking to prescribe excise duty of 15 percent *ad Valorem* on machinery, plant or laboratory equipment for treatment of material by condensing or cooling (other than refrigerating and air-conditioning machinery and parts thereof).
  - (ii) G.S.R. 406(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain amendments to Notification No. 1/93-CE, dated the 28th February, 1993.
  - (iii) G.S.R. 407(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory

- memorandum seeking to prescribe basic excise duty of 15 percent *ad Valorem* on cellulose insole board or sheets.
- (iv) G.S.R. 408(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to prescribe basic excise duty of 30 percent *ad Valorem* on ceramic sanitary ware of porcelain or china.
- (v) G.S.R. 410(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum seeking to provide full exemption from excise duty in respect of parts when used within the factory in which they have been produced, for the manufacture of a railway or tramway locomotive and rolling stock.
- (vi) G.S.R. 409(E) published in Gazette of India dated the 4th May, 1993 together with an explanatory memorandum making certain amendments to Notification No. 52/86-CE, dated the 10th February, 1986 so as to reduce the basic excise duty on glass fibres and articles thereof from 20 percent to 15 percent *ad valorem*.
- (5) A copy of the Post Office Savings Bank Accounting (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 499(E) in Gazette of India dated the 8th July, 1993 under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
- (6) A copy of the Notification No. S.O. 338(E) (Hindi and English versions) published in Gazette of India dated the 27th May, 1993 notifying that during the year 1993-94, subscriptions made to the Public Provident Fund and balances at the credit of the subscribers shall bear interest at the rate of twelve percent per annum, issued under section 5 of the Public Provident Fund Act, 1968.

## 6. Report of Estimates Committee

DR. KRUPASINDHU BHOI presented the Thirty-Second Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the

**Tenth Report of the Estimates Committee (10th Lok Sabha) on the Ministry of Finance (Department of Revenue)—Central Board of Direct Taxes.**

**7. Statement by Minister**

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 16th August, 1993.

**8. Motions regarding report of Joint Committee—Extension of Time**

(i) SHRI PAWAN KUMAR BANSAL moved the following motion:—

“That this House do extend up to the 20th August, 1993, the time for presentation of the report of the Joint Committee on the Bill further to amend the Constitution of India.”

The motion was adopted.

(ii) SHRI PAWAN KUMAR BANSAL moved the following motion:—

“That this House do extend up to the 20th August, 1993, the time for presentation of the report of the Joint Committee on the Bill further to amend the Representation of the People Act, 1951.”

The motion was adopted.

**9. Motion regarding Thirty-first Report of Business Advisory Committee**

SHRI P.R. KUMARAMANGALAM moved the following motion:—

“That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 12th August, 1993.”

The motion was adopted.

**10. Government Bill—Under Consideration**

Time allotted: 2 Hrs

Time taken: 52 Mts.

Balance: 1 Hr. 08 Mts.

*The National Commission for Safai Karamcharis Bill, 1993*

Discussion on the motion for consideration of the Bill moved by Shri K.V. Thangkabalu on 12 August, 1993 continued.

The following members took part in the debate:—

- (1) Shri Mangal Ram Premi
- (2) Prof. Malini Bhattacharya

The discussion was not concluded.

**11. Private Members' Bills—Introduced**

- (1) The Fixation of Limit on Borrowings Bill, 1993 by Shri George Fernandes.
- (2) The High Court Judges (Conditions of Service) Amendment Bill, 1993 (Amendment of the First Schedule) by Shri Guman Mal Lodha.
- (3) The Representation of the People (Amendment) Bill, 1993 (Substitution of new section for section 3, etc) by Shri Pawan Kumar Bansal.
- (4) The Constitution (Amendment) Bill 1993 (Amendment of article 169), by Shri Chitta Basu.
- (5) The Constitution (Amendment) Bill, 1993 (Amendment of articles 123 and 213) by Shri Chitta Basu.
- (6) The Constitution (Amendment) Bill, 1993 (Amendment of article 324) by Shri Chitta Basu.
- (7) The Constitution (Amendment) Bill, 1993 (Amendment of Seventh Schedule) by Shri Chitta Basu.
- (8) The Arms (Amendment) Bill, 1993 (Substitution of new section for section 11, etc.) by Shri Mohan Singh (Deoria).
- (9) The Political Parties (Maintenance and Auditing of Accounts) Bill, 1993 by Shri Mohan Singh (Deoria).

**12. Private Members' Bill—Under Consideration**

**THE CONSTITUTION (AMENDMENT) BILL, 1991  
(AMENDMENT OF ARTICLE 107, etc.), BY DR.  
LAXMINARAIN PANDEY**

Further discussion on the motion for consideration of the Bill moved by Dr. Laxminarain Pandey on the 30th July, 1993, continued.

The following members took part in the debate:—

- (1) Shri Syed Masudal Hossain
- (2) Shri Ramesh Chennithala
- (3) Shri P.C. Thomas
- (4) Shri Ram Nagina Mishra
- (5) Shri Syed Shahabuddin
- (6) Shri Tej Narayan Singh
- (7) Prof. Rasa Singh Rawat (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 16th August, 1993)*

**C.K. JAIN,**  
*Secretary-General.*

**LOK SABHA**

**BULLETIN—PART I**  
**[Brief Record of Proceedings]**

**Monday, August 16, 1993/Sravana 25, 1915 (Saka)**

**No. 227**

**11.03 A.M.**

**1. Starred Questions**

Starred Question Nos. 261, 263, 264, 265, 267, 268 and 270 were orally answered. Replies to Starred Question Nos. 262, 266, 269 and 271—280 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 2833—3062 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

(i) G.S.R. 392(E) published in Gazette of India dated the 30th April, 1993 approving the amendment to Tuticorin Port Trust (Licensing of Ship Repairing, Ship Chandling, Chipping and Painting and Miscellaneous Trades) Regulations, 1992.

(ii) G.S.R. 476(E) published in Gazette of India dated the 23rd June, 1993 approving the Calcutta Port Trust (Licensing of Stevedores) First Amendment Regulations, 1993.

- (iii) G.S.R. 492(E) published in Gazette of India dated the 5th July, 1993 approving the Visakhapatnam Port Trust (Transport, Handling and Storage of Dangerous Goods) Regulations, 1992.
  - (iv) G.S.R. 521(E) published in Gazette of India dated the 23rd July, 1993 approving the incorporation of a new clause No. 22B in the Bye-laws of the Calcutta Port Trust.
- (2) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Surface Transport for the year 1993-94.
  - (ii) Memorandum of Understanding between the Central Inland Water Transport Corporation Limited and the Ministry of Surface Transport for the year 1993-94.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Madhya Pradesh State Road Transport Corporation for the year 1989-90, together with Audit Report thereon under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950 read with clause (c)(iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the State of Madhya Pradesh.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madhya Pradesh State Road Transport Corporation for the year 1989-90.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Hindustan Zinc Limited and the Ministry of Mines for the year 1993-94.
  - (ii) Memorandum of understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 1993-94.

- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 1993-94.
- (7) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Metal Scrap Trade Corporation Limited and the Ministry of Steel for the year 1993-94.
  - (ii) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 1993-94.
  - (iii) Memorandum of Understanding between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 1993-94.
  - (iv) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 1993-94.
- (8) A copy of the Passport (Amendment) Rules, 1993 published in Notification No. G.S.R. 503(E) in Gazette of India dated the 10th July, 1993 under sub-section (3) of section 24 of the Passports Act, 1967.

#### 4. Message From Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 5th August, 1993, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate one member from the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired portion of the term of the Committee *vice* Shri Sunil Basu Ray who ceased to be a Member of the Rajya Sabha on his retirement and also communicated the name of Shri M.A. Baby, Member, Rajya Sabha who had been elected to the said Committee.

#### 5. Financial Committees—A Review

Secretary-General laid on the Table a copy each of the Hindi and English versions of the "Financial Committees (1992-93)—A Review".

### 6. Supplementary Demands for Grants (General)—1993-94

Dr. Abrar Ahmed presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1993-94.

### 7. Demands for Excess Grants (General) 1989-90

Dr. Abrar Ahmed presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 1989-90.

### 8. Matters Under Rule 377

(1) Shri Gopi Nath Gajapathi raised a matter regarding need to increase contingency funds for natural calamities for Orissa State.

(2) Shri K.D. Sultanpuri raised a matter regarding need to formulate new hydro projects for production of more electricity in Himachal Pradesh.

(3) Dr. Vishwanatham Kanthi raised a matter regarding need to halt mail trains at Naupada railway station, Andhra Pradesh.

(4) Shri Ram Naik raised a matter regarding need to reievew the decision to supply inland letters with reduced size.

(5) Shri Ramkrishna Kusmaria raised a matter regarding need for construction of an overbridge at Damoh in Madhya Pradesh.

(6) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to introduce Air-India flights on Madras-USA segment.

*(Lok Sabha adjourned at 1.16 P.M and re-assembled at 2.25 P.M.)*

### 9. Government Bill—Passed

Time allotted : 2 Hrs.

Time taken : 4 Hrs. 39 Mts.

#### *The National Commission for Safai Karamcharis Bill, 1993*

Discussion on the motion for consideration of the Bill moved by Shri K.V. Thangka Balu on 12 August, 1993 continued.

The following members took part in the debate:—

- (1) Shri K. D. Sultanpuri
- (2) Shri Chhedi Paswan
- (3) Shri Harchand Singh
- (4) Shri Raj Narain

- (5) Shri Syed Shahabuddin
- (6) Shri Vishwa Nath Shastri
- (7) Shri Sobhanadreeswara Rao Vadde
- (8) Shri Virender Singh
- (9) Smt. Saroj Dubey
- (10) Shri Premchand Ram
- (11) Shri Yaima Singh Yumnam
- (12) Shri Parshuram Gangwar
- (13) Shri Ram Kripal Yadav
- (14) Shri Oscar Fernandes
- (15) Shri Vijay Kumar Yadav
- (16) Shri Surya Narain Yadav
- (17) Shri Ram Prasad Singh
- (18) Shri Subrata Mukherjee
- (19) Shri Ramashray Prasad Singh
- (20) Shri Rati Lal Verma
- (21) Shri George Fernandes
- (22) Shri Haradhan Roy
- (23) Shri Kamla Mishra Madhukar

Shri K.V. Thangka Balu replied to the debate.

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 15 were adopted.

Clause 1 the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K.V. Thangka Balu.

The motion was adopted and the Bill, as amended, was passed.

**\*10. Statement by Minister**

The Minister of State in the Ministry of Home Affairs made a statement regarding incident of killing of bus passengers in Kishtwar, District Doda, Jammu & Kashmir on 14 August, 1993.

**11. The Jammu and Kashmir Budget**

Discussion on the Demands for Grants No. 1 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1993-94 commenced.

Shri Madan Lal Khurana took part in the debate and his speech was not concluded.

The discussion was not concluded.

6.18 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th August, 1993)*

C.K. JAIN,  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 17, 1993/Sravana 26, 1915 (Saka)

No. 228

11 A.M.

### 1. Starred Questions

Starred Question Nos. 282—288 were orally answered. Replies to Starred Question Nos. 281 and 289—300 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3063—3070, 3072, 3073, 3075—3138, 3140—3236, 3238—3247 and 3249—3258 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1993.
- (2) A copy of the Environment (Protection) Second Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 422(E) in Gazette of India dated the 19th May, 1993 under section 26 of the Environment (Protection) Act, 1986.
- (3) A copy of the Madhya Pradesh (Milk and Milk Product) Control Order, 1993 (Hindi and English versions) published in Notification No. S.O. 589 (E) in Gazette of India dated the 3rd August, 1993 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (4) A copy of the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 528(E) in Gazette of India dated the 31st July, 1993 under sub-section (3) of section 26 of the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1991-92.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16th August, 1993, Rajya Sabha passed the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1993.

#### **5. Bill Passed by Rajya Sabha—Laid on the Table**

The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1993.

#### **6. Second Report of the Standing Committee on Transport and Tourism**

Shri Peter G. Marbaniang laid on the Table a copy (Hindi and English versions) of the Second Report of the Department-Related Parliamentary Standing Committee on Transport and Tourism on Government Policy on Private Air Taxi Operation and matters connected therewith.

### 7. Matters under Rule 377

(1) Dr. Vasant Pawar raised a matter regarding need to sanction grants under Accelerated Rural Water Supply Programme on the basis of total value of the assets under the scheme.

(2) Shri Sharad Dighe raised a matter regarding need to sanction additional funds as Working Capital and for purchase of raw materials for N.T.C. mills in Bombay.

(3) Smt. Bhavana Chikhalia raised a matter regarding need to look into reported large scale influx of arms and ammunition through Gujarat.

(4) Shri Swami Chinmaya Nand raised a matter regarding need to provide more funds to State Government of Uttar Pradesh for providing relief to the people affected by drought in Budayun district.

(5) Shri Devendra Prasad Yadav raised a matter regarding need to connect Phulparas in Madhubani district of Bihar with S.T.D. line.

(6) Shri Uddhab Barman raised a matter regarding need to sanction funds for the upkeep of National Highways running through Assam.

(7) Shri Jangvir Singh raised a matter regarding need to provide more financial assistance to Haryana Government for providing relief to the people affected by floods in Bhiwani district.

(8) Shri Prabhu Dayal Katheria raised a matter regarding need to protect the interests of workers engaged in glass factories in Ferozabad town of Uttar Pradesh.

*(Lok Sabha adjourned at 12.54 P.M. and re-assembled at 2.08 P.M.)*

### 8. The Jammu and Kashmir Budget

Discussion on the Demands for Grants No. 1 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1993-94 continued.

The following members took part in the debate:—

- (1) Shri Madan Lal Khurana
- (2) Shri Sharad Dighe
- (3) Shri Indrajit Gupta
- (4) Shri Syed Shahabuddin
- (5) Shri Hannan Mollah
- (6) Shri Surya Narain Yadav

- (7) Prof. Prem Dhumal
- (8) Shri Ramesh Chennithala
- (9) Shri Yaima Singh Yumnam
- (10) Shri Sobhanadreeswara Rao Vadde
- (11) Mohd. Ali Ashraf Fatmi
- (12) Shri Syed Masudal Hossain
- (13) Dr. Laxminarain Pandey
- (14) Dr. Kartikeshwar Patra
- (15) Shri Chhedi Paswan
- (16) Shri Oscar Fernandes
- (17) Shri Sanat Kumar Mandal
- (18) Shri Tej Narayan Singh
- (19) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri
- (20) Shri Rajesh Pilot
- (21) Prof. Rasa Singh Rawat

Shri M.V. Chandrasekhar Murthy replied to the debate.

All the Demands for Grants Nos. 1 to 27 (both Revenue Account and Capital Account) in respect of the Budget for the State of Jammu and Kashmir for 1993-94 for the amounts shown in the Fourth column of the printed list of Demands for Grants were voted in full.

#### 9. Government Bill—Introduced

**THE JAMMU AND KASHMIR APPROPRIATION (NO. 2) BILL, 1993.**

#### 10. Government Bill—Passed

**THE JAMMU AND KASHMIR APPROPRIATION (NO. 2) BILL, 1993.**

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

**11. The Budgets in Respect of the States of (i) Uttar Pradesh, (ii) Madhya Pradesh (iii) Rajasthan and (iv) Himachal Pradesh.**

The Combined discussion on the following items commenced:—

- (1) Demands for Grants No. 1 to 28 and 30 to 95 in respect of the Budget for the State of Uttar Pradesh for 1993-94;
- (2) Demands for Grants Nos. 1 to 73 in respect of the Budget for the State of Madhya Pradesh for 1993-94;
- (3) Demands for Grants Nos. 1 to 50 in respect of the Budget for the State of Rajasthan for 1993-94; and
- (4) Demands for Grants Nos. 1 to 31 in respect of the Budget for the State of Himachal Pradesh for 1993-94.

Shri Chinmaya Nand Swami took part in the combined discussion and his speech was unfinished.

The House was adjourned for want of quorum.

7.35 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th August, 1993)*

**C.K. JAIN,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 18, 1993/Sravana 27, 1915 (Saka)

No. 229

11 A.M.

### 1. Starred Questions

Starred Question Nos. 301—303, 305 and 306 were orally answered. Replies to Starred Question Nos. 304 and 307—320 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3259—3318, 3320—3336, 3338—3406, 3408—3468, 3470—3478 and 3480—3493 were laid on the Table.

A Statement by the Minister of State for Urban Development correcting the reply given on December 3, 1992 to Unstarred Question No. 1842 regarding Expenditure incurred on NCR Plan was also laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Amendment Scheme, 1993 (Hindi and English versions) published in Notification No. G.S.R. 449(E) in Gazette of India dated the 10th June, 1993 under sub-section (3) of section 9 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.

(2) A copy each of the following papers (Hindi and English versions):—

- (i) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1993-94.
- (ii) Memorandum of Understanding between the Indian Petrochemicals Corporation Limited, Vadodara and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 1993-94.
- (iii) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1993-94.
- (iv) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and Ministry of Chemicals and Fertilizers for the year 1993-94.
- (v) Memorandum of Understanding between the Hindustan Insecticides Limited and Ministry of Chemicals and Fertilizers for the year 1993-94.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 641 of the Companies Act, 1956:—

- (i) G.S.R. 416(E) published in Gazette of India dated the 14th May, 1993 making certain alterations in Schedule XIV to the Companies Act, 1956.
- (ii) G.S.R. 510(E) published in Gazette of India dated the 14th July, 1993 making certain amendments in the Schedule XIII to the Companies Act, 1956.

(4) A copy each of the following Draft Notifications (Hindi and English versions) under sub-section (2) of section 620 of the Companies Act, 1956:—

- (i) Draft Notification No. 10/4/92-CL. V regarding exemption to Rural Electrification Corporation Limited.

Delhi, a Government Company, from the applicability of section 209(3)(b) of the Companies Act, 1956.

- (ii) Draft Notification No. 3/7/93-CL. V regarding exemption to National Fertilizers Limited, New Delhi, a Government Company from the provisions of item (a) of sub-paragraph (i) and of sub-paragraph (ii) of paragraph 3 of Part II of Schedule VI of the Companies Act, 1956.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Supreme Court Judges (Condition of Service) Act, 1958:—
- (i) The Supreme Court Judges (Travelling Allowance) Amendment Rules, 1993 published in Notification No. G.S.R. 378(E) in Gazette of India dated the 19th April, 1993.
  - (ii) The Supreme Court Judges (Amendment) Rules, 1993 published in Notification No. G.S.R. 381(E) in Gazette of India dated the 20th April, 1993.
- (6) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 453(E) in Gazette of India dated the 11th June, 1993 under-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (7) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:—
- (i) One Hundred Thirty-Seventh Report on need for creating office of Ombudsman and for evolving Legislative-Administrative Measures *inter-alia* to relieve hardships caused by inordinate delays in settling Provident Fund claims of Beneficiaries.
  - (ii) One Hundred Thirty-Eighth Report on Legislative Protection for Slum and Pavement Dwellers.
  - (iii) One Hundred Thirty-Ninth Report on urgent need to amend Order XXI, Rule 92(2), Code of Civil

Procedure to remove an anomaly which nullifies the Benevolent intention of the Legislature and Occasions injustice to judgement-debtors sought to be benefited.

(iv) One Hundred Fortieth Report on need to amend order V, Rule 19A of the Code of Civil Procedure, 1908, relating to service of summons by registered post with a view to foreclose likely injustice.

(v) One Hundred Forty-Third Report on Legislative safeguards for protecting the small depositors from exploitation.

(8) A copy each of the following papers (Hindi and English versions):—

(i) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1993-94.

(ii) Memorandum of Understanding between the Bharat Yantra Nigam Limited and the Department of Heavy Industry for the year 1993-94.

(iii) Memorandum of Understanding between the Neps Limited and the Department of Heavy Industry, Ministry of Industry for the year 1993-94.

(iv) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Industry for the year 1993-94.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1991-92.

(ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Bharat Earth Movers Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1993-94.
- (ii) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1993-94.
- (iii) Memorandum of Understanding between the Bharat Electronics and the Department of Defence Production and Supplies, Ministry of Defence for the year 1993-94.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1993 published in Notification No. G.S.R. 237 in Gazette of India dated the 15th May, 1993.
- (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 1993 published in Notification No. G.S.R. 238 in Gazette of India dated the 15th May, 1993.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1993 published in Notification No. G.S.R. 258 in Gazette of India dated the 29th May, 1993.

- (iv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1993 published in Notification No. G.S.R. 259 in Gazette of India dated the 29th May, 1993.
- (v) G.S.R. 280 published in Gazette of India dated the 5th June, 1993 containing corrigendum to the Notification No. G.S.R. 98 published in Gazette of India dated the 20th March, 1993.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1993 published in Notification No. G.S.R. 294 in Gazette of India dated the 12th June, 1993.
- (vii) The All India Services (Death-cum-Retirement Benefits), Amendment Rules, 1993 published in Notification No. G.S.R. 308 in Gazette of India dated the 19th June, 1993.

#### **4. Report of the Committee on Private Members' Bills and Resolutions**

Shri S. Mallikarjunaiah presented the Twenty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **5. Report of Committee on Absence of Members from the Sittings of the House**

Shri Bolla Bulli Ramaiah presented the Fifth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

#### **6. Election to Committee**

Dr. (Smt.) Padma moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of this House for the unexpired portion of the term of the Committee *vide* Shri Dipen Ghosh retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

### 7. Matters Under Rule 377

(1) Shri R. Prabhu raised a matter regarding need to classify Badaga community of Tamil Nadu as Scheduled Tribe.

(2) Shri K. Pradhani raised a matter regarding need to connect Jeypore in Orissa or Jagdalpur in Madhya Pradesh by Avro flight.

(3) Prof. Prem Dhumal raised a matter regarding need to rehabilitate the people displaced in Himachal Pradesh due to construction of Bhakhra and Paung dams.

(4) Shri Braja Kishore Tripathy raised a matter regarding need to release funds for early completion of Potteru Irrigation Project in Orissa.

(5) Shri Bhagwan Shankar Rawat raised a matter regarding need to take steps to protect Taj Mahal from pollution.

(6) Shri Prithviraj D. Chavan raised a matter regarding need to revise weightage formula for Consumer Price Index for agricultural workers keeping in view the current consumption pattern and growing urbanisation.

### 8. The Budgets in Respect of the States of (i) Uttar Pradesh, (ii) Madhya Pradesh (iii) Rajasthan and (iv) Himachal Pradesh

The Combined discussion on the following items continued:—

(1) Demands for Grants No. 1 to 28 and 30 to 95 in respect of the Budget for the State of Uttar Pradesh for 1993-94;

(2) Demands for Grants Nos. 1 to 73 in respect of the Budget for the State of Madhya Pradesh for 1993-94;

(3) Demands for Grants Nos. 1 to 50 in respect of the Budget for the State of Rajasthan for 1993-94; and

(4) Demands for Grants Nos. 1 to 31 in respect of the Budget for the State of Himachal Pradesh for 1993-94.

The following members took part in the Combined debate:—

(1) Shri Chinmaya Nand Swami

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.09 P.M.)*

(2) Shri Chandulal Chandrakar

(3) Shri Mohan Singh (Deoria)

- (4) Shri Sudarsan Ray Chaudhury
- (5) Shri Phoolchand Verma
- (6) Shri K.D. Sultanpuri
- (7) Shri Vishwa Nath Shastri
- (8) Shri Rajnath Sonker Shastri
- (9) Shri Guman Mal Lodha
- (10) Shri Ram Pujan Patel
- (11) Prof. Prem Dhumal
- (12) Dr. S.P. Yadav
- (13) Shri Ramkrishna Kusmaria
- (14) Shri Harpal Panwar

Shri M.V. Chandrasekhar Murthy replied to the combined discussion.

- (i) All the Demands for Grants Nos. 1 to 28 and 30 to 95 (both Revenue Account and Capital Account) in respect of the Budget for the State of Uttar Pradesh for 1993-94 for the amounts shown in the Fourth column of the printed list of Demands for Grants were voted in full.
- (ii) All the Demands for Grants Nos. 1 to 73 (both Revenue Account and Capital Account) in respect of the Budget for the State of Madhya Pradesh for 1993-94 for the amounts shown in the Fourth column of the printed list of Demands for Grants were voted in full.
- (iii) All the Demands for Grants Nos. 1 to 50 (both Revenue Account and Capital Account) in respect of the Budget for the State of Rajasthan for 1993-94 for the amounts shown in the Fourth column of the printed list of Demands for Grants were voted in full.
- (iv) All the Demands for Grants Nos. 1 to 31 (both Revenue Account and Capital Account) in respect of the Budget for the State of Himachal Pradesh for 1993-94 for the amounts shown in the Fourth column of the printed list of Demands for Grants were voted in full.

### \*9. Announcement by Chairman

The Chairman made the following announcement:—

“I have to inform the House, as agreed to at the meeting of Business Advisory Committee today, the House will sit on Saturday, 21 August, 1993.”

### 10. Statements by Minister

The Minister of State in the Ministry of Home Affairs made the following statements regarding:

\*\* (i) The incident of beheading of a young couple in village Khandrawali of Muzaffar Nagar district in Uttar Pradesh.

\*\*\* (ii) Payment of lumpsum amount to the local bodies in the Union Territory of Delhi as compensation for the loss of revenue due to Abolition of Terminal Tax.

### 11. Government Bill—Introduced

*The Uttar Pradesh Appropriation (No. 2) Bill, 1993.*

### 12. Government Bill—Passed

*The Uttar Pradesh Appropriation (No. 2) Bill, 1993.*

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

\* Made at 3.57 P.M.

\*\* Made at 5.33 P.M.

\*\*\* Made at 6.10 P.M.

**13. Government Bill—Introduced.**

*The Madhya Pradesh Appropriation (No. 2) Bill, 1993.*

**14. Government Bill—Passed**

*The Madhya Pradesh Appropriation (No. 2) Bill, 1993.*

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The Motion was adopted and the Bill was passed.

**15. Government Bill—Introduced.**

*The Rajasthan Appropriation (No. 2) Bill, 1993.*

**16. Government Bill—Passed.**

*The Rajasthan Appropriation (No. 2) Bill, 1993*

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and clause by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

**17. Government Bill—Introduced**

*The Himachal Pradesh Appropriation (No. 2) Bill, 1993*

**18. Government Bill—Passed**

*The Himachal Pradesh Appropriation (No. 2) Bill, 1993*

The motion for consideration moved by Shri M.V. Chandrasekhar

Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

#### **19. Report of Business Advisory Committee**

Shri P.R. Kumaramangalam presented the Thirty-second Report of Business Advisory Committee.

6.55 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th August, 1993)*

**C.K. JAIN,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 19, 1993/Sravana 28, 1915 (Saka)

No. 230

11.01 A.M.

### 1. Starred Questions

Starred Question Nos. 321—326 were orally answered. Replies to Starred Question Nos. 327—340 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3494, 3495 and 3497—3686 were laid on the Table.

### 3. Statements by Ministers

(1) The Minister of Welfare made a statement regarding reservation in promotions for Scheduled Castes and Scheduled Tribes.

(2) The Minister of State in the Ministry of Urban Development made a statement correcting the reply given on August 5, 1993 to Starred Question No. 143 by Shri Hari Kishore Singh regarding Tubewell Projects in Bihar.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A statement (Hindi and English versions) correcting the reply given on the 5th August, 1993 to Unstarred Question No. 1713 by

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\* Made at 12.01 P.M.

\*\* Made at 12.39 P.M.

Shri Anadi Charan Das regarding Private Investment in Coal Washeries.

(2) A copy each of the following papers (Hindi and English versions):—

- (i) Memorandum of Understanding between the Lubrizol India Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.
- (ii) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.
- (iii) Memorandum of Understanding between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.
- (iv) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.

(3) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Parliament (Prevention of Disqualification) Amendment Ordinance, 1993.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the period from the 1st January, 1991 to the 31st March, 1992, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Delhi Tuberculosis Centre, New Delhi, for the period from the 1st January, 1991 to the 31st March, 1992.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

#### **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 17th August, 1993, Rajya Sabha agreed without any amendment to the Recovery of

Debts Due to Banks and Financial Institutions Bill, 1993, passed by the Lok Sabha on the 10th August, 1993.

- (2) That at its sitting held on the 18th August, 1993, Rajya Sabha passed the Parliament (Prevention of Disqualification) Amendment Bill, 1993.

**6. Bill passed by Rajya Sabha — Laid on the Table**

*The Parliament (Prevention of Disqualification) Amendment Bill, 1993.*

**7. Second Report of the Standing Committee on Home Affairs**

Shri Vinaya Katiyar laid the Second Report (Hindi and English versions) of the Department-related Parliamentary Standing Committee on Home Affairs on the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1993.

**8. Motion regarding Thirty-Second Report of Business Advisory Committee**

Shri Mukul Wasnik moved the following motion:—

“That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 18th August, 1993.”

The motion was adopted.

**9. Matters Under Rule 377**

(1) Prof. (Smt.) Savithri Lakshmanan raised a matter regarding need to enhance the quota of essential commodities to Kerala State.

(2) Shri Vishveshwar Bhagat raised a matter regarding need to extend Tunsar-Tirodi railway line up to Katangi in Balaghat district of Madhya Pradesh.

(3) Shri K.G. Shivappa raised a matter regarding need to retain railway crossing No. 33 while taking up gauge conversion work between Bellary and Royadurga, Karnataka.’

(4) Shri Tejsingh Rao Bhosle raised a matter regarding need to ensure early clearance from Environment and Forest Department for

certain irrigation projects in Ramtek Parliamentary constituency in Maharashtra.

(5) Shri Madan Lal Khurana raised a matter regarding need to review the decision of rescinding Molasses Control Order, 1961.

(6) Dr. Laxminarain Pandey raised a matter regarding need to review National Textile Policy.

(7) Shri T.J. Anjalose raised a matter regarding need for early clearance to pending power projects of Kerala.

(8) Shri Surya Narain Yadav raised a matter regarding need to issue Letter of Intent for setting up of a sugar factory either in Saharsa or in Supaul district of Bihar.

**@10. Statutory Resolution — Under Consideration**

Time allotted :	2 Hrs.
Time taken :	47 Mts.
Balance :	1 Hr. 13 Mts.

Shri Ram Naik moved the following Resolution:—

“That this House disapproves of the Consumer Protection (Amendment) Ordinance, 1993 (Ordinance No. 24 of 1993) promulgated by the President on the 18th June, 1993.”

**@11. Government Bill — Under Consideration**

*The Consumer Protection (Amendment) Bill, 1993, as passed by Rajya Sabha.*

The motion for consideration of the Bill was moved by Shri Kamaluddin Ahmed.

The following members took part in the combined debate on the Resolution (*vide* para 10 above) and the motion for consideration of the Bill:—

(1) Shri Sharad Dighe

(*Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.06 P.M.*)

(2) Shri Ram Kapse

Discussion was not concluded.

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@ Discussed together.

## 12. Motion

Time allotted : 4 Hrs.  
 Time taken : 3 Hrs. 19 Mts.  
 Balance : 41 Mts.

Shri Eduardo Faleiro moved the following motion:—

“That this House do consider the Background Note on Review of Drug Policy, 1986, laid on the Table of the House on the 12th August, 1992.”

The following members took part in the debate:—

- (1) Dr. Laxminarain Pandey
- (2) Prof. K.V. Thomas
- (3) Smt. Geeta Mukherjee
- (4) Prof. Malini Bhattacharya
- (5) Prof. K. Venkatagiri Gowda
- (6) Shri Rajnath Sonker Shastri
- (7) Shri Md. Ali Ashraf Fatmi
- (8) Shri Ramesh Chennithala
- (9) Shri Dau Dayal Joshi
- (10) Dr. Asim Bala
- (11) Shri Shravan Kumar Patel (*Speech unfinished*)

Discussion was not concluded.

6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th August, 1993)

C.K. JAIN,  
 Secretary-General

# LOK SABHA

## BULLETIN — PART I (Brief Record of Proceedings)

Friday, August 20, 1993/Sravana 29, 1915 (Saka)

No. 231

11.02 A.M.

### 1. Starred Questions

Starred Question Nos. 341—345 were orally answered. Replies to Starred Question Nos. 346—360 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3687—3715, 3718—3732 and 3734—3843 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:—

- (i) The Employees' Provident Fund (Third Amendment) Scheme, 1992 published in Notification No. G.S.R. 11 in Gazette of India dated the 2nd January, 1993.
- (ii) The Employees' Deposit Linked Insurance (Second Amendment) Scheme, 1992 published in Notification No. G.S.R. 12 in Gazette of India dated the 2nd January, 1993.
- (iii) The Employees' Family Pension Scheme (Second Amendment) 1992 published in Notification No. G.S.R. 13 in Gazette of India dated the 2nd January, 1993.

- (2) A copy of the Coinage (Standard Weight and Remedy of the Two Rupees, Eleven sided Coins containing Copper 75 percent and Nickel 25 percent) coined with the theme "Small Family Happy Family" Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 493(E) in Gazette of India dated the 6th July, 1993 under sub-section (3) of section 21 of the Coinage Act, 1906.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 445(E) published in Gazette of India dated the 8th June, 1993 together with an explanatory memorandum regarding exemption to a machinery, equipment, instruments, components, spares, tools, accessories, computer software, raw materials and consumables required for the purpose of the Light Combat Aircraft Programme of the Ministry of Defence when imported into India by an Authorised Work Centre therefore specified in the Table annexed with the notification from the whole of the basic and additional duties of the Customs leviable thereon till the 31st July, 1998.
  - (ii) G.S.R. 495(E) published in Gazette of India dated the 7th July, 1993 together with an explanatory memorandum making certain amendments to Notification No. 110/86-Cus. dated the 17th February, 1986, so as to include 'SEA-ME-WEZ submarine cable Project'.
  - (iii) G.S.R. 517(E) published in Gazette of India dated the 21st July, 1993 together with an explanatory memorandum seeking to reduce the basic customs duty on specified parts and components imported for the manufacture of light commercial vehicles of pay-load not exceeding four thousand kilograms from fifty percent to twenty-five percent.
  - (iv) G.S.R. 519(E) and G.S.R. 520(E) published in Gazette of India dated the 21st July, 1993 together with an explanatory memorandum making certain amendments to

certain notifications so as to withdraw the exemption from the additional duty of customs, and also to rescind certain notifications.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 472(E) published in Gazette of India dated the 22nd June, 1993 together with an explanatory memorandum making certain amendments to Notifications No. 1/93-CE, dated the 28th February, 1993.
  - (ii) G.S.R. 486(E) published in Gazette of India dated the 2nd July, 1993 together with an explanatory memorandum seeking to fully exempt from excise duty the excisable goods, components and raw materials brought in an Electronic Hardware Technology Park Unit for the manufacture or development of Electronic Hardware and Software.
  - (iii) G.S.R. 487(E) published in Gazette of India dated the 2nd July, 1993 together with an explanatory memorandum prescribing effective rate of excise duty on goods manufactured in Electronic Hardware Technology Park unit and allowed to be diverted to Domestic Tariff Area.
  - (iv) G.S.R. 488(E) published in Gazette of India dated the 2nd July, 1993, together with an explanatory memorandum making certain amendments to the Notification No. 97/91-CE, dated the 7th October, 1991.
  - (v) G.S.R. 514(E) published in Gazette of India dated the 16th July, 1993, together with an explanatory memorandum making certain amendments to the Notification No. 31/93-CE, dated the 28th February, 1993.
- (5) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1992-93, alongwith Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (6) A copy each of the following Reports and Accounts (Hindi and

English versions) of the Regional Rural Banks for the year 1991-92, together with Auditor's Report thereon:—

- (i) Ellaquai Dhati Bank, Srinagar (Jammu and Kashmir)
  - (ii) Ratlam-Mandsaur Kshetriya Gramin Bank, Mandsaur (Madhya Pradesh)
  - (iii) Sagar Gramin Bank, Calcutta
  - (iv) Nimar Kshetriya Gramin Bank (Khargone)-(Madhya Pradesh)
  - (v) Arunachal Pradesh Rural Bank, Pasighat.
- (7) A copy of the United Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. 2/92 in Gazette of India dated the 6th March, 1993 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

#### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 18th August, 1993 Rajya Sabha agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1993, passed by the Lok Sabha on the 12th August, 1993.

#### 5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

- (1) Smt. Dipika H. Topiwala 25 March, 1993 to 31 March, 1993, 19 April 1993 to 30 April, 1993 and 1 May, 1993 to 14 May, 1993.
- (4) Shri Vishwanath Pratap Singh 22 February, 1993 to 28 February, 1993, 1 March, 1993 to 31 March, 1993 and 19 April, 1993 to 3 May, 1993.
- (3) Kum. Uma Bharati 26 July, 1993 to 27 August, 1993.

- (4) Shri Sharad Pawar      6 March, 1993 to 14 May 1993.  
 (5) Kum. Mamata Banerjee 29 July, 1993 to 27 August,  
 1993.  
 (6) Shri Sunil Dutt        19 April, 1993 to 30 April,  
 1993 and 1 May, 1993 to  
 14 May, 1993.

#### **6. Report of Standing Committee on Finance**

Shri Chetan P.S. Chauhan presented the Third Report (Hindi and English versions) of the Standing Committee on Finance on the Public Debt (Amendment) Bill, 1991.

#### **7. Report of the Committee on Urban & Rural Development**

Shri K.M. Mathew presented Second Report (Hindi and English versions) of the Committee on Urban & Rural Development on 'The Constitution (Seventy-Seventh Amendment) Bill, 1992'.

#### **8. Reports of the Standing Committee on Home Affairs**

Shri Ram Singh laid the Third and Fourth Reports (Hindi and English versions) of the Department-related Parliamentary Standing Committee on Home Affairs on The Supreme Court Judges (Conditions of Service) Amendment Bill, 1991 and The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1992.

#### **9. Supplementary Demands for Grants (Railways)—1993-94**

Shri K.C. Lenka presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1993-94.

#### **10. Demands for excess Grants (Railways)—1989-90**

Shri K.C. Lenka presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 1989-90.

#### **11. Matters Under Rule 377**

(1) Shri Era Anbarasu raised a matter regarding need to set up an administrative reforms Committee to divide India into five zones.

(2) Shri Rameshwar Patidar raised a matter regarding need to

provide more funds to State Government of Madhya Pradesh for early completion of Onkareshwar Project on Narmada river.

(3) Smt. Vasundhara Raje raised a matter regarding need to include Rajasthani language in the Eighth Schedule to the Constitution.

(4) Dr. S.P. Yadav raised a matter regarding need to set up Central Schools at Sambhal and Gunnaur towns of Sambhal parliamentary constituency of Uttar Pradesh.

(5) Shri Suraj Mandal raised a matter regarding need for inclusion of Santhali language in the Eighth Schedule to the Constitution.

(6) Shri P.C. Thomas raised a matter regarding need to check spread of a mysterious disease known as 'Wheels' in Kerala.

(7) Shri Shraavan Kumar Patel raised a matter regarding need to conduct another survey to determine the alignment of a bye-pass road on National Highway No. 7 at Katni in Madhya Pradesh.

## 12. Intimation Regarding Arrest of Members

The Deputy Speaker informed the House that the Speaker had received the following teleprinter messages dated the 19th August, 1993, from the District Magistrate/Superintendent of Police, Khurda, Bhubaneswar, Orissa:—

(i)

"Shri Lokanath Choudhury, Member of Parliament, was arrested under section 151 Cr. P.C. by I/C Capital Police Station at 1.22 P.M. on 19 August, 1993, near Old Bus Stand, Bhubaneswar, when he alongwith others broke police cordon and designed to enter prohibited area in course of Jail Bharo Agitation protesting against alleged defective economic and industrial policies of Central Government. He has been detained at Khandagiri Police Station."

(ii)

"Shri Sivaji Patnaik, Member of Parliament, was arrested under section 151 Cr. P.C. by I/C Capital Police Station at 2:30 P.M. on 19 August, 1993, near Old Bus Stand, Bhubaneswar, when he alongwith others broke police cordon and designed to enter

prohibited area in course of Jail Bharo Agitation protesting against alleged defective economic and industrial policies of Central Government. He has been detained at Khandagiri Police Station."

\*13. **Statutory Resolution—Under Consideration**

**Time allotted: 2 Hrs.**

**Time taken: 3 Hr. 06 Mts.**

Discussion on the following Resolution moved by Shri Ram Naik on the 19th August, 1993, continued:—

"That this House disapproves of the Consumer Protection (Amendment) Ordinance, 1993 (Ordinance No. 24 of 1993) promulgated by the President on the 18th June, 1993."

\*14. **Government Bill—Under Consideration**

*The Consumer Protection (Amendment) Bill, 1993, as passed by Rajya Sabha.*

Combined discussion on the motion for consideration of the Bill moved by Shri Kamaluddin Ahmed on 19th August, 1993 and the Resolution (vide para 13 above) continued.

The following members took part in the debate:—

- (1) Shri Mohan Singh
- (2) Shri Rajnath Sonker Shastri

*[Lok Sabha adjourned at 13.01 P.M. to meet again at 2 P.M. At 2.10 P.M., Secretary-General announced that since there was no quorum, the Speaker had directed that Lok Sabha would meet at 2.30 P.M. accordingly, the House re-assembled at 2.34 P.M.]*

- (3) Shri Amal Datta
- (4) Shri Sriballav Panigrahi
- (5) Shri Bhagwan Shankar Rawat
- (6) Shri P.C. Thomas

(Discussion was held over and resumed vide paras 19 and 20 below.)

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\* Discussed together.

**15. Motion regarding Twenty-Fourth Report of the Committee on Private Members' Bills and Resolutions**

Shri P.P. Kaliapcrumal moved the following motion:—

“That this House do agree with the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th August, 1993.”

The motion was adopted.

**16. Private Members' Resolution — Under Consideration**

Further discussion on the following Resolution moved by Shrimati Sumitra Mahajan on the 6th August, 1993 continued:

“This House urges upon the Government that in order to achieve the objectives enshrined in article 44 of the Constitution and to promote feelings of unity and brotherhood amongst all citizens of the country, a Commission be constituted for framing a uniform civil code.”

The following members took part in the debate:—

- (1) Shri Rajvir Singh
- (2) Shri Syed Shahabuddin
- (3) Shri Sobhanadreeswara Rao Vadde
- (4) Shri Majoranjan Bhakta
- (5) Shri Surya Narain Yadav
- (6) Shri Asht Bhuja Prasad Shukla
- (7) Shri A. Charles
- (8) Prof. Rita Verma (*Speech unfinished*)

Discussion was not concluded.

**17. Report of Joint Committee**

Shri Pawan Kumar Bansal presented the Report (Hindi and English versions) of the Joint Committee on the Bill further to amend the Constitution of India viz., the Constitution (Eightieth Amendment) Bill, 1993 and the Bill further to amend the Representation of the People Act, 1951 viz., the Representation of the People (Amendment) Bill, 1993.

**\*18. Evidence before Joint Committee**

Shri Pawan Kumar Bansal laid on the Table the record of evidence tendered before the Joint Committee on the Bill further to amend the Constitution of India viz., the Constitution (Eightieth Amendment) Bill, 1993 and the Bill further to amend the Representation of the People Act, 1951 viz., the Representation of the People (Amendment) Bill, 1993.

**\*\*19. Statutory Resolution — Negatived**

Combined discussion on the Resolution vide para 13 above was resumed.

After discussion as indicated in para 20 below, the Resolution was negatived.

**\*\*20. Government Bill — Passed**

*The Consumer Protection (Amendment) Bill, 1993, as passed by Rajya Sabha.*

The combined discussion on the motion for consideration of the Bill (vide para 14 above) and the Resolution (vide paras 13 and 19 above) was resumed.

The following members took part in the debate:—

- (7) Shri Sobhanadreeswara Rao Vadde
- (8) Shri Kadambur M.R. Janardhanan
- (9) Shri Ramashray Prasad Singh
- (10) Shri Bandaru Dattatray
- (11) Shri Parshuram Gangwar
- (12) Shri Girdhari Lal Bhargava
- (13) Shri Oscar Fernandes
- (14) Shri Ram Nihore Roy
- (15) Shri P.C. Chacko
- (16) Shri Surendra Pal Pathak
- (17) Shri Tej Narayan Singh
- (18) Shri Jagat Vir Singh Drona

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\* At 6.05 P.M.

\*\* Discussed together.

Shri Kamaluddin Ahmed replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 23 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Kamaluddin Ahmed.

The motion was adopted and the Bill was passed.

7.42 P.M.

*(Lok Sabha adjourned till 11 A.M. on Saturday, the 21st August, 1993)*

**C.K. JAIN,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Saturday, August 21, 1993/Sravana 30, 1915 (Saka)

No. 232

11 A.M.

### 1. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th August, 1993, Rajya Sabha agreed without any amendment to the Betwa River Board (Amendment) Bill, 1993, passed by the Lok Sabha on the 4th August, 1993.

### 2. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the session.

### 3. Government Bill—Passed

Time allotted : 1 hr.

Time taken : 37 mts.

*The Parliament (Prevention of Disqualification) Amendment Bill, 1993, as passed by Rajya Sabha*

The motion for consideration of the Bill was moved by Shri H.R. Bhardwaj.

The following members took part in the debate:—

- (1) Dr. Laxminarain Pandey
- (2) Prof. Malini Bhattacharya
- (3) Shri Mohan Singh
- (4) Shri Bhogendra Jha
- (5) Shri Rajvir Singh
- (6) Shri Nitish Kumar

Shri H.R. Bhardwaj replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill was passed.

**\*4. Statutory Resolution—Withdrawn**

Time allotted : 1 hr. 30 mts.

Time taken : 2 hrs. 14 mts.

Shri Nitish Kumar moved the following Resolution:—

“That this House disapproves of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1993 (Ordinance No. 27 of 1993) promulgated by the President on the 30th June, 1993.”

(Lok Sabha adjourned at 13.01 P.M. to meet again at 2 P.M. At 2.11 P.M., Secretary-General announced that since there was no quorum, the Speaker had directed that Lok Sabha would meet at 3 P.M. Accordingly, the House re-assembled at 3.02 P.M.)

After discussion as indicated in para 5 below, the Resolution was withdrawn by leave of the House.

**\*5. Government Bill—Passed**

The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1993, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. Manmohan Singh.

The following members took part in the combined discussion on the Resolution (vide para 4 above) and the motion for consideration of the Bill:—

- (1) Dr. Laxminarain Pandey
- (2) Dr. Sudhir Ray
- (3) Shri Ramesh Chennithala

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\*Discussed together.

- (4) Shri Rajnath Sonker Shastri
- (5) Smt. Geeta Mukherjee
- (6) Shri Bijoy Krishna Handique
- (7) Shri Ram Kripal Yadav
- (8) Shri Rajvir Singh
- (9) Shri Yaima Singh Yumnam
- 10 Shri Ram Nihore Rai
- (11) Shri A. Charles
- (12) Shri Girdhari Lal Bhargava

Dr. Manmohan Singh replied to the debate.

Shri Nitish Kumar spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Dr. Manmohan Singh.

The motion was adopted and the Bill was passed.

#### 6. Motion

Time allotted : 4 Hrs.

Time taken : 4 Hrs. 14 mts.

Further discussion on the following motion moved by Shri Eduardo Falciro on the 19th August, 1993 continued:—

“That this House do consider the Background Note on Review of Drug Policy, 1986, laid on the Table of the House on the 12th August, 1992.”

The following members took part in the debate:—

- (1) Shri Shravan Kumar Patel
- (2) Shri Nitish Kumar
- (3) Shri Upendra Nath Verma
- (4) Shri Sobhanadreeswara Rao Vadde

Shri Eduardo Falciro replied to the debate.

The discussion was concluded.

6.02 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd August, 1993).*

**C.K. JAIN,**  
*Secretary-General.*

**CORRIGENDA  
TO  
BULLETIN—PART I NO. 231  
dated 20.8.1993**

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At Page 9— For

(16) Shri Surendra Pal Pathak *read* Shri Janardan Prasad Misra.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Monday, August 23, 1993/Bhadra 1, 1915 (Saka)

No. 233

11.01 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri R. Gundu Rao, who was a member of the Ninth Lok Sabha.

Thereafter, Member stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 361—363, 365, 366 and 368 were orally answered. Replies to Starred Question Nos. 364, 367 and 369—380 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 3844, 3846—3995, 3997—4024 and 4026—4074A were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Statement of Accounts (Hindi and English versions) of Rajasthan State Electricity Board for the year 1991-92, together with Audit Report thereon under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c)(iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the State of Rajasthan.

- (ii) Statement (Hindi and English versions) showing objects and reasons for laying the paper at (i) above.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Financial Statement (Hindi and English versions) [incorporating 1992-93 (Revised Budget Estimates) and 1993-94 (Budget Estimates)] of the Rajasthan State Electricity Board under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948 read with clause (c)(iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the State of Rajasthan.
- (ii) Statement (Hindi and English versions) showing objects and reasons for laying the paper at (i) above.
- (iii) Statement (Hindi and English versions) of the abstract of Financial Statement and comments of the Rajasthan Government.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Motor Vehicles (Uttar Pradesh Amendment) Act, 1993 (President Act No. 5 of 1993) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1993 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1993.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Madhya Pradesh Motoryan Karadhan (Amendment) Act, 1993 (Act No. 10 of 1993) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1993 under sub-section (3) of section 3 of the Madhya Pradesh State Legislature (Delegation of Powers) Act, 1993.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy of the Corrigendum (Hindi and English versions) to the Audited Accounts\* of the Kandla Dock Labour Board for the year 1991-92 making certain changes in Export and Import figures of the Cargo handled.
- (10) A copy of the Motor Vehicles (All India Permit for Tourist Transport Operators) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 541(E) in Gazette of India dated the 10th August, 1993 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988.
- (11) A copy of the Memorandum (Hindi and English versions) of Understanding between the Bharat Aluminium Company Limited and the Ministry of Mines for the year 1993-94.
- (12) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 6 of 1993)—(Commercial)—Steel Authority of India Limited—Bokaro Steel Plant under article 151(1) of the Constitution.
- (13) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Manganese Ore (India) Limited and the Ministry of Steel for the year 1993-94.
  - (ii) Memorandum of Understanding between the National Mineral Development Corporation Limited and the Ministry of Steel for the year 1993-94.
  - (iii) Memorandum of Understanding between the Metallurgical and Engineering Consultants (India) Limited and the Ministry of Steel for the year 1993-94.
  - (iv) Memorandum of Understanding between the Sponge Iron India Limited and the Ministry of Steel for the year 1993-94.

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\*The Annual Report and Audited Accounts for the year 1991-92 were laid on the Table of the House on the 18th December, 1992.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1991-92, alongwith Audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, for the year 1991-92.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Energy Management Centre, Nagpur, for the year 1989-90, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Energy Management Centre, Nagpur, for the year 1989-90.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Energy Management Centre, Nagpur, for the year 1990-91, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Energy Management Centre, Nagpur, for the year 1990-91.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Energy Management Centre, Nagpur, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Energy Management Centre, Nagpur, for the year 1991-92.

- (21) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.**

**5. Report of Estimates Committee**

**DR. KRUPASINDHU BHOI** presented the Thirty-Third Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Sixth Report of the Estimates Committee (10th Lok Sabha) on the Ministry of Finance (Department of Revenue) — Directorate of Enforcement.

**6. Report of the Committee on Government Assurances**

**SHRI AJOY MUKHOPADHYAY** presented the Thirteenth Report (Hindi and English versions) of the Committee on Government Assurances.

**7. Government Bill—Introduced**

The Airports Authority of India Bill, 1993.

**8. Matters under Rule 377**

(1) **Shri Birbal** raised a matter regarding need to compensate the loss to the farmers affected by floods of Ghaghat river in Rajasthan.

(2) **Shri Ramesh Chennithala** raised a matter regarding need to take steps for developing tourism in Kerala.

(3) **Shri Mohan Lal Jhikram** raised a matter regarding need to provide telephone facility in block headquarters of Mandala district in Madhya Pradesh through Satellite.

(4) **Shri Satya Deo Singh** raised a matter regarding need to issue licence for setting up a sugar mill at Pachepdewa in Gonda district of U.P.

(5) **Dr. Parshuram Gangwar** raised a matter regarding need for construction of a bridge on Sharda river at Ghanara-Ghat in Pilibhit district of U.P.

(6) **Shri Arjun Charan Sethi** raised a matter regarding need to look into the working of Institute for Unani Medicine, Bhadrak, Orissa.

**\*9. Statutory Resolution—Negatived**

Time Allotted: 2 Hours.

Time Taken: 3 Hrs. 41 Mts.

Shri Ram Naik moved the following Resolution:—

“That this House disapproves of the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Ordinance, 1993 (Ordinance No. 28 of 1993) promulgated by the President on the 2nd July, 1993.”

After discussion as indicated in para 10 below, the Resolution was negatived.

**\*10. Government Bill—Passed**

The Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Bill, 1993.

The motion for consideration of the Bill was moved by Captain Satish Kumar Sharma.

*(Lok Sabha adjourned at 13.04 P.M. and re-assembled at 2.09 P.M.)*

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Girdhari Lal Bhargava.

The following Members took part in the combined discussion on the Resolution (vide para 9 above) and the motion for consideration of the Bill:—

- (1) Dr. Laxminarain Pandey
- (2) Shri Bijoy Krishna Handique
- (3) Shri Mohan Singh (Deoria)
- (4) Shri Uddhab Barman
- (5) Shri Nitish Kumar
- (6) Shri Kashiram Rana
- (7) Shri Ramesh Chennithala
- (8) Shri Chitta Basu
- (9) Shri Yaima Singh Yumnam
- (10) Shri Chetan P.S. Chauhan

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\*Discussed together.

- (11) Shri Shравan Kumar Patel
- (12) Shri Surya Narain Yadav
- (13) Shri Hari, Kishore Singh
- (14) Shri Ramashray Prasad
- (15) Shri Girdhari Lal Bhargava
- (16) Shri Venkateswara Ummareddy
- (17) Shri Rajnath Sonker Shastri
- (18) Dr. G. L. Kanaujia

Captain Satish Kumar Sharma replied to the debate.

Shri Ram Naik spoke (by way of reply to his Statutory Resolution).

An amendment moved by Shri Girdhari Lal Bhargava for the circulation of the Bill for the purpose of eliciting opinion thereon, was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 to 12 were adopted.

Clause 1, the Enacting Formula and the Long life Title were also adopted.

The motion that the Bill be passed was moved by Captain Satish Kumar Sharma.

The motion was adopted and the Bill was passed.

#### **11. Half-an-hour Discussion**

Shri Rajnath Sonker Shastri raised a discussion on the points arising out of the answer given by the Minister of Power on July 26, 1993 to Starred Question No. 2 regarding reservation for Scheduled Castes and Scheduled Tribes in Delhi Electric Supply Undertaking after privatisation.

Shri N.K.P. Salve replied to the discussion.

6.49 P.M.

*(Lok Sabha Adjourned Till 11 A.M. on Tuesday, the 24th August, 1993)*

C. K. JAIN,  
*Secretary-General.*

**LOK SABHA**

**BULLETIN—PART I**  
(Brief Record of Proceedings)

Tuesday, August 24, 1993/Bhadra 2, 1915 (Saka)

No. 234

11 A.M.

**1. Starred Questions**

Starred Question Nos. 381, 382 and 384—386 were orally answered. Replies to Starred Question Nos. 383 and 387—400 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 4075—4112, 4114—4178, 4180—4275, 4277, 4279—4290 and 4290A were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Learning without Burden—A report (Hindi and English versions) of the National Advisory Committee appointed to suggest ways and means to reduce the academic burden on school students.
- (2) A copy of the Memorandum (Hindi and English versions) of Understanding between the Central Warehousing Corporation and the Ministry of Food for the year 1993-94.
- (3) A copy of the Food Corporation of India (Contributory Provident Fund) (First Amendment) Regulations, 1993 (Hindi and English versions) published in Notification No. E.P. 41-1/

85 in Gazette of India dated the 17th June, 1993 under sub-section (5) of section 45 of the Food Corporations Act, 1964 together with a corrigendum thereto (in Hindi version only) published in Notification No. 13(1)93-B.C. dated the 21st July, 1993.

- (4) A copy of the Public Liability Insurance (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 391(E) in Gazette of India dated the 29th April, 1993 under sub-section (3) of section 23 of the Public Liability Insurance Act, 1991.
- (5) A copy of the Notification No. S.O. 282(E) (Hindi and English versions) published in Gazette of India dated the 29th April, 1993 authorising the Officers and authorities with their jurisdiction mentioned in the table annexed with the notification for the purpose of Sections 13 and 18 of the Public Liability Insurance Act, 1991 issued under sub-section (1) of section 13 of the said Act.
- (6) A copy of the Notification No. S.O. 283(E) (Hindi and English versions) published in Gazette of India dated the 29th April, 1993 containing corrigendum to the notification No. S.O. 227(E) dated the 24th March, 1992.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1991-92, together with an Audit Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1990-91, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bhopal, for the year 1990-91.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management, Bhopal, for the year 1991-92.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Delhi Cooperative Societies (First Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. F.47/9/GH/Coop./908 in Delhi Gazette dated the 3rd March, 1993 under sub-section (3) of section 97 of the Delhi Cooperative Societies Act, 1972.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Goa Meat Complex Limited, Panaji, for the year 1991-92.
- (ii) Annual Report of the Goa Meat Complex Limited, Panaji, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1989-90.
- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the National Nutrition Policy (Hindi and English versions).

- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Konkan Railway Corporation Limited, New Delhi, for the year 1991-92.
  - (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the statement (Hindi and English versions) indicating the results of market loans upto July, 1993 during the year 1993-94.
- (20) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1990-91.
  - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath Varanasi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, Varanasi, for the year 1991-92, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Central Institute of Higher Tibetan Studies, Sarnath, Varanasi, for the year 1991-92.

- (23) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.**
- (24) (i) **A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1990-91, alongwith Audited Accounts under section 21 of the Delhi Public Library Act, 1969.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi, for the year 1990-91.**
- (25) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.**
- (26) (i) **A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1991-92.**
- (ii) **A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1991-92, together with Audit Report thereon.**
- (iii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1991-92.**
- (27) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.**
- (28) (i) **A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1991-92.**
- (ii) **A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1991-92, together with Audit Report thereon.**

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1991-92.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Department of Education, Ministry of Human Resource Development for the year 1993-94.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1991-92.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1991-92.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, (Northern Region) Kanpur, for the year 1991-92, along-with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 1991-92.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1991-92, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1991-92.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1991-92.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1991-92.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library,

New Delhi, for the year 1991-92 alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1991-92.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1991-92.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Veda Vidya Pratishthan, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Rashtriya Veda Vidya Pratishthan, New Delhi, for the year 1991-92.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1991-92, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, New Delhi, for the year 1991-92.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) A copy of the Annual Accounts (Hindi and English versions) of the Maintained Institutions of University of Delhi, for the year 1989-90, together with Audit Report thereon.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Lucknow, for the year 1990-91, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society, Lucknow, for the year 1990-91.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Lucknow, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society, Lucknow, for the year 1990-91.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1991-92.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal

**Nehru Regional Engineering College, Allahabad, for the year 1991-92.**

- (58) (i) **A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1991-92.**
- (ii) **A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela for the year 1991-92, together with Audit Report thereon.**
- (iii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela for the year 1991-92.**
- (59) (i) **A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1991-92.**
- (ii) **A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1991-92, together with Audit Report thereon.**
- (iii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1991-92.**
- (60) (i) **A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1991-92.**
- (ii) **A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1991-92, together with Audit Report thereon.**
- (iii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1991-92.**
- (61) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.**

- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1991-92.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.

#### 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) "That at its sitting held on the 19th August, 1993, Rajya Sabha agreed without any amendment to the Delhi Municipal Corporation (Amendment) Bill, 1993, passed by the Lok Sabha on the 4th August, 1993."
- (ii) "That at its sitting held on the 23rd August, 1993, Rajya Sabha agreed without any amendment to the National Commission for Safai Karamcharis Bill, 1993, passed by the Lok Sabha on the 16th August, 1993."

#### 5. Report of the Business Advisory Committee

Shri Vidya Charan Shukla presented the Thirty-third Report of the Business Advisory Committee.

#### 6. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Eighth Report (Hindi and English versions) of the Committee on Petitions.

#### 7. Report of Standing Committee on Commerce

Shri Tara Chand Khandelwal laid on the Table the Second Report (Hindi and English versions) of the Department-related Parliamentary Standing Committee on Commerce on the Rubber (Amendment) Bill, 1992.

## 8. Report of Joint Committee

Shri Sharad Dighe presented the Report (Hindi and English versions) of the Joint Committee on the Copyright (Second Amendment) Bill, 1992 further to amend the Copyright Act, 1957.

## 9. Evidence Before Joint Committee

Shri Sharad Dighe laid on the Table the record of evidence tendered before the Joint Committee on the Copyright (Second Amendment) Bill, 1992 further to amend the Copyright Act, 1957.

## 10. Matters Under Rule 377

(1) Shri Vishveshwar Bhagat raised a matter regarding need to clear proposals to check the increasing menace of extremists in Adivasi areas of Madhya Pradesh.

(2) Shri Mullappally Ramachandran raised a matter regarding need to ensure that the work is resumed in Arlam Farm in Canannore, Kerala.

(3) Dr. Krupasindhu Bhoi raised a matter regarding need to draw an action plan to clean the polluted rivers of Orissa.

(4) Shri Shravan Kumar Patel raised a matter regarding need to introduce super-fast train between Jabalpur and Bhopal.

(5) Shri Balraj Pasi raised a matter regarding need to check pollution caused by Nova Steel Industry near Haldwani in Nainital district of Uttar Pradesh.

(6) Smt. Krishnendra Kaur (Deepa) raised a matter regarding need to solve acute drinking water problem in Bharatpur district of Rajasthan.

(7) Smt. T.J. Anjalose raised a matter regarding need to set up projects to solve drinking water problem and evolve flood and drought control devices at Kuttanad, Kerala.

(8) Shri Ram Sagar raised a matter regarding need to provide relief to the drought affected people in Uttar Pradesh particularly in Faizabad Mandal.

## 11. Government Bill — Under Consideration

Time recommended: 1 Hour  
by B.A.C.

Time taken : 2 hrs.

### *The Constitution (Seventy-seventh Amendment) Bill, 1992 (Amendment of article 323B).*

The motion for consideration of the Bill was moved by Shrimati Sheila Kaul.

The following members took part in the debate:—

(1) Shri Madan Lal Khurana

*(Lok Sabha adjourned at 13.04 P.M. and re-assembled  
at 2.09 P.M.)*

(2) Shri Sharad Dighe

(3) Shri Mohan Singh (Deoria)

(4) Shri Ebrahim Sulaiman Sait

(5) Shri V. Dhananjaya Kumar

(6) Shri Chandu Lal Chandrakar

(7) Dr. Sudhir Ray

(8) Shri Vijay Kumar Yadav

(9) Shri Nitish Kumar

(10) Shri Surya Narain Yadav

(11) Shri M.V.V.S. Murthy

(12) Shri P.C. Chacko

(13) Shri P.C. Thomas

Shrimati Sheila Kaul replied to the debate. Discussion was not concluded.

## 12. Government Bills — Debate Adjourned

(1) *The Constitution (Eightieth Amendment) Bill, 1993 (Insertion of new articles 24A, 28A, 102A and 191A and Amendment of article 329 and Ninth Schedule), as reported by Joint Committee.*

(2) *The Representation of the People (Amendment) Bill, 1993, as reported by Joint Committee.*

(i) Shri S.B. Chavan moved the following motion:—

“That the debate on the Constitution (Eightieth Amendment) Bill, 1993 (Insertion of new articles 24A, 28A, 102A and 191A and Amendment of article 329 and Ninth Schedule) as reported by Joint Committee be adjourned.”

(ii) Shri H.R. Bhardwaj moved the following motion:—

“That the debate on the Representation of the People (Amendment) Bill, 1993, as reported by Joint Committee be adjourned.”

The above motions were adopted.

13. The Budget (Railways) — (i) Supplementary demand for grants (Railways) — 1993-94 and (ii) Demands for Excess Grants (Railways) — 1989-90.

Time allotted: 2 Hours.

Time taken: 43 Mts.

Balance: 1 Hr. 17 Mts.

The following items of business were taken up together:—

(i) Supplementary Demand for Grants No. 16 in respect of the Budget (Railways) for 1993-94.

(ii) Demands for Excess Grants Nos. 3, 5, 6, 9, 13, 14 and 16 in respect of the Budget (Railways) for 1989-90.

The following members took part in the combined debate:—

- (1) Shri Sharad Dighe
- (2) Shri V. Dhananjaya Kumar
- (3) Shri Ramnihore Rai

The discussion was not concluded.

6.07 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th August, 1993)*

**C.K. JAIN,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, August 25, 1993/Bhadra 3, 1915 (Saka)

No. 235

11 A.M.

### 1. Starred Questions

Starred Question Nos. 401-406 were orally answered. Replies to Starred Question Nos. 407-420 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4291-4342, 4344-4366, 4368, 4384, 4386-4525, 4525A, 4525B, 4525C and 4525D were laid on the Table.

### 3. Government Bill—Passed

Time allotted : 1 Hour  
Time taken : 2 Hrs. 24 Mts.

The Constitution (Seventy-seventh Amendment) Bill, 1992 (Amendment of article 323B).

Discussion on the motion for consideration of the Bill moved by Shrimati Sheila Kaul on 24 August, 1993, continued.

On the motion for consideration of the Bill, the House divided: Ayes 350; Noes 1. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

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\* Subject to correction.

Clause-by-Clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided: Ayes \*370; Noes Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 1, as amended, the House divided: Ayes \*370; Noes Nil.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting formula, as amended, was adopted.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Sheila Kaul.

On the motion, the House divide : Ayes \*374; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. *The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.*

#### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under proviso to article 309 of the Constitution read with clause (c) (iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the State of Himachal Pradesh:—

- (i) The Himachal Pradesh Printing and Stationery Department, Bus Driver (Class-III Non-gazetted)

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\* Subject to correction.

Recruitment and Promotion Rules, 1992 published in Notification No. 15/6/88-LEP in Himachal Pradesh Gazette dated the 4th April, 1992.

- (ii) The Himachal Pradesh Printing and Stationery Department, Litho-Artist (Class-III) Non-gazetted Recruitment and Promotion Rules, 1992 published in Notification No. 15-6/88-LEP (Rules)-I in Himachal Pradesh Gazette dated the 12th September, 1992.
  - (iii) The Himachal Pradesh Printing and Stationery Department Conductor (Class-III Non-Gazetted) Recruitment and Promotion Rules, 1992 published in Notification No. 15-11/88/LEP (Rules)-IV in Himachal Pradesh Gazette dated the 31st October, 1992.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
  - (3) A copy of the Notification No. F. 11(1)-93 XXXII (Hindi and English versions) published in Madhya Pradesh Gazette dated the 15th April, 1993 making certain amendments in the Madhya Pradesh Bhumi Vikas Rules, 1984 under sub-section (3) of section 85 of the Madhya Pradesh Nagar Tatha Gram Nivesh Adhinyam, 1973 read with clause (c) (iv) of the proclamation dated the 15th December, 1992 issued by the President in relation to the State of Madhya Pradesh.
  - (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
  - (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Fertilisers and Chemicals Travancore Limited and the Department of Fertilisers, Ministry of Chemicals and Fertilisers for the year 1993-94.
  - (6) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:—
    - (i) One Hundred Forty-First Report on the need for amending the Law as regards Power of Courts to restore

**Criminal Revisional Applications and Criminal cases dismissed for Default in Appearance.**

- (ii) **One Hundred Forty-Second Report on Concessional treatment for offenders who on their own initiative choose to plead guilty without any bargaining.**
- (7) **A copy of the Export of Raw Meat (Chilled/Frozen) (Quality Control and Inspection) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 204 in Gazette of India dated the 30th January, 1993 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.**
- (8) **A copy of the Audit Report (Hindi and English versions) on the Pool Fund Accounts of the Coffee Board, Bangalore, for the period from the 1st January 1991 to the 31st December, 1991.**
- (9) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.**
- (10) **A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—**
  - (i) **S.O. 590 (E) published in Gazette of India dated the 3rd August, 1993 notifying certain mills as mills producing newsprint.**
  - (ii) **S.O. 272(E) published in Gazette of India dated the 26th April, 1993 notifying the Jayant Paper Mills Limited, Surat and the Sun Paper Mill Limited, Tamil Nadu, as mills producing newsprint.**
- (11) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) of item (10) above.**
- (12) (i) **A copy of the Annual Report, (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1991-92, alongwith Audited Accounts.**

- (ii) Statement regarding Review (Hindi and English versions) by the Government on the working of the National Productivity Council, New Delhi, for the year 1991-92.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 1991-92, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1991-92.
- (15) A copy of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and Department of Heavy Industry, Ministry of Industry for the year 1993-94.
- (ii) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Industry for the year 1993-94.
- (16) A copy of the Coir Board General Provident Fund Amendment (Amending) Bye-laws, 1993 (Hindi and English versions) published in Notification No. S.O. 504(E) in Gazette of India dated the 9th July, 1993 under sub-section (4) of section 27 of the Coir Industry Act, 1953.
- (17) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1993-94.

- (ii) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1993-94.
  - (iii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1993-94.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1993 published in Notification No. G.S.R. 559(E) in Gazette of India dated the 18th August, 1993.
  - (ii) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1993 published in Notification No. G.S.R. 560(E) in Gazette of India dated the 18th August, 1993.
  - (iii) The Indian Forest Service (Appointment by Promotion) First Amendment Regulations, 1993 published in Notification No. G.S.R. 561(E) in Gazette of India dated the 18th August, 1993.
- (19) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Computer Maintenance Corporation Limited and the Department of Electronics for the year 1993-94.
  - (ii) Memorandum of Understanding between Electronic Trade and Technology Corporation Limited and the Department of Electronics for the year 1993-94.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1991-92.

- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1991-92.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1991-92.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1991-92.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

## **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 24th August, 1993, Rajya Sabha passed the Extradition (Amendment) Bill, 1993.

## **6. Bill passed by Rajya Sabha — Laid on the Table**

The Extradition (Amendment) Bill, 1993.

## **7. Report of the Committee on Private Members' Bills and Resolutions**

SHRI SIVAJI PATNAIK presented the Twenty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## **8. Report and Minutes of the Committee on Papers Laid on the Table**

SHRI CHHEDI PASWAN presented the Ninth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes of sittings of the Committee relating thereto.

## **9. Report of the Standing Committee on Human Resource Development**

PROF. MALINI BHATTACHARYA laid on the Table a copy (Hindi and English versions) of the Second Report of the Department Related Parliamentary Standing Committee on Human Resource Development on the working of the Department of Family Welfare (Ministry of Health and Family Welfare).

## **10. Minutes of Committee on Absence of Members from the Sittings of the House**

SHRI BOLLA BULLI RAMAIAH laid on the Table Minutes (Hindi and English versions) of the Sitting of the Committee on Absence of Members from the Sittings of the House held on 17 August, 1993.

## **11. Motion regarding Report of Joint Committee—Extension of Time**

SHRI RAM NIWAS MIRDHA moved the following motion:—

“That this House do extend upto the last day of the Winter Session, 1993, the time for presentation of the report of the

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\* Memorandum giving reasons for extension of time circulated separately.

Joint Committee to enquire into irregularities in securities and banking transactions."

The motion was adopted.

**12. Motion regarding Thirty-Third Report of Business Advisory Committee**

Shri Pawan Kumar Bansal moved the following motion:—

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 24th August, 1993."

After some discussion, the motion was adopted in the following amended form:—

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 24th August, 1993, as amended."

*(Lok Sabha adjourned at 2.02 P.M. and re-assembled at 3.04 P.M.)*

**13. Matters under Rule 377**

(1) Shri Allola Indrakaran Reddy raised a matter regarding need to construct a new broad-gauge line between Armoor and Adilabad in Andhra Pradesh.

(2) Dr. Vishwanatham Kanithi raised a matter regarding need to provide 'pucca' houses to people having no regular income, particularly in Srikakulam in Andhra Pradesh.

(3) Shri P.P. Kaliaperumal raised a matter regarding need to continue management quota in Professional and Technical Colleges.

(4) Shri V. Dhananjaya Kumar raised a matter regarding need to take steps to protect special privileges (Jamma rights) of Kodava community residing in Kodagu district of Karnataka.

(5) Shri Prabhu Dayal Katharia raised a matter regarding need to set up a heavy industry in Ferozabad Parliamentary Constituency in Uttar Pradesh.

(6) Shri Nitish Kumar raised a matter regarding need to ensure payment to the farmers in Bihar under Loan Relief Scheme whose crops were destroyed during 1986-89.

(7) Shri Surya Narain Yadav raised a matter regarding need to clear cases from Bihar Government for grant of freedom fighters pension.

Shri Vijoy Kumar Yadav raised a matter regarding need to utilise Japanese aid for the development of areas of Buddhist circuit in Bihar.

14. **The Budget (Railways)— (i) Supplementary demand for grant (Railways)—1993-94 and (ii) Demands for excess grant (Railways)—1989-90.**

Time Allotted: 2 Hrs.

Time Taken: 5 Hrs. 05 Mts.

Combined discussion on the following items of business continued:—

- (i) Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for 1993-94.
- (ii) Demands for Excess Grants Nos. 3, 5, 6, 9, 13, 14 and 16 in respect of the Budget (Railways) for 1989-90.

The following members took part in the combined debate:—

- (1) Shri S.B. Thorat
- (2) Shri Ram Pal Singh
- (3) Smt. Saroj Dubey
- (4) Shri Basudeb Acharia
- (5) Shri Sriballav Panigrahi
- (6) Shri Shri Surendra Pal Pathak
- (7) Shri Rajnath Sonker Shastri
- (8) Shri Brahma Nand Mandal
- (9) Shri A. Charles
- (10) Shri Satyapal Singh Yadav
- (11) Shri Ram Kapse
- (12) Shri Kadambur M.R. Janardhanan
- (13) Shri Bijoy Krishna Handique
- (14) Smt. Susheela Gopalan

- (15) Shri E. Ahamed
- (16) Shri Chitta Basu
- (17) Shri G.M.C. Balayogi
- (18) Shri Brishin Patel
- (19) Shri Asht Bhuja Prasad Shukla
- (20) Shri Shivsharan Verma
- (21) Shri Sanat Kumar Mandal
- (22) Shri Haradhan Roy
- (23) Shri N. Dennis
- (24) Shri Yaima Singh Yumnam
- (25) Shri Ram Kripal Yadav
- (26) Shri Ram Naik
- (27) Shri Ramashray Prasad Singh
- (28) Shri Gopinath Gajapathy
- (29) Shri Sivaji Patnaik
- (30) Shri P.C. Thomas
- (31) Shri Bhagwan Shankar Rawat
- (32) Shri Suraj Mandal
- (33) Dr. Ramesh Chand Tomar
- (34) Shri Tej Narain Singh
- (35) Shri Virender Singh

Shri C.K. Jaffar Sharief replied to the debate.

The Supplementary Demand for Grant No. 16 for the amount shown under column 3 of the Printed List of Supplementary Demand for Grant (Railways) for 1993-94 was voted in full.

All the Demands for Excess Grants (No. 3, 5, 6, 9, 13, 14 and 16) for the amounts shown under column 3 of the Printed List of the Demands for Excess Grants (Railways) for 1989-90 were voted in full.

**£15. Statement by Minister**

The Minister for State in the Minister of Home Affairs made a statement regarding deaths due to consumption of illicit liquor in Sikar district of Rajasthan.

**16. Government Bill—Introduced**

*The Appropriation (Railways) No. 3. Bill, 1993.*

**17. Government Bill—Passed**

The Appropriation (Railways) No. 3 Bill, 1993.

The Motion for consideration moved by Shri C.K. Jaffar Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffar Sharief.

The motion was adopted and the Bill was passed.

**18. Government Bill—Introduced**

*The Appropriation (Railways) No. 4 Bill, 1993.*

**19. Government Bill—Passed**

*The Appropriation (Railways) No. 4 Bill, 1993*

The motion for consideration moved by Shri C.K. Jaffar Sharief was adopted and clause-By-clause consideration of the Bill was taken up.

Clause 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffar Sharief.

The motion was adopted and the Bill was passed.

8.40 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th August, 1993)*

C.K. JAIN,  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, August 26, 1993/Bhadra 4, 1915 (Saka)

No. 236

11 A.M.

### 1. Starred Questions

Starred Question Nos. 421—424 were orally answered. Replies to Starred Question Nos. 425—440 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4526—4597, 4599—4738, 4738A and 4738B were laid on the Table.

*(Lok Sabha adjourned at 12.26 P.M. and re-assembled at 12.45 P.M.)*

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions):—

(i) Memorandum of Understanding between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 1993-94.

(ii) Memorandum of Understanding between the Coal India Limited and the Ministry of Coal for the year 1993-94.

(2) A copy each of the following papers (Hindi and English versions):—

(i) Memorandum of Understanding between the Oil India

- Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.
- (ii) Memorandum of Understanding between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.
  - (iii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.
  - (iv) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.
  - (v) Memorandum of Understanding between the Madras Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.
  - (vi) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.
  - (vii) Memorandum of Understanding between the IBP Company Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.
- (3) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 1993 (Hindi and English versions) published in Notification No. G.S.R. 529(E) in Gazette of India dated the 3rd August, 1993 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
  - (4)
    - (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1991-92, alongwith Audited Accounts under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.
    - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1991-92.
  - (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Report of the One-man Commission of Inquiry headed by Justice Jagdish Chandra to enquire into the need for ascertaining all the relevant facts and circumstances leading to the deaths and serious sickness in certain areas of the Union Territory of Delhi reportedly after consuming a spurious brew marketed as an 'Ayurvedic Medicine' on or after the 6th November, 1991.

(ii) Action taken Note on the above Report.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Eighth, Ninth and Tenth Lok Sabha:—

(1) Statement No. XXXIII	— Ninth Session, 1987	}	Eighth Lok Sabha
(2) Statement No. XXXIV	— Tenth Session, 1988		
(3) Statement No. XXIX	— Eleventh Session, 1988		
(4) Statement No. XXIII	— Second Session 1990	}	Ninth Lok Sabha
(5) Statement No. XIX	— Third Session, 1990		
(6) Statement No. XVII	— Sixth Session, 1990		
(7) Statement No. XVI	— Seventh Session, 1990		
(8) Statement No. XV	— First Session, 1991	}	Tenth Lok Sabha
(9) Statement No. XII	— Second Session, 1991		
(10) Statement No. X	— Third Session, 1992		
(11) Statement No. VIII	— Fourth Session, 1992		
(12) Statement No. V	— Fifth Session, 1992		
(13) Statement No. IV	— Sixth Session, 1993		

(9) A copy of the Drugs and Cosmetics (Eighth Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 904(E) in Gazette of India dated the 2nd

December, 1992 under section 38 of the Drugs and Cosmetics Act, 1940, together with a corrigendum thereto published in Notification No. G.S.R. 30(E) dated the 25th January, 1993.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Prevention of Food Adulteration (Sixth Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 732(E) in Gazette of India dated the 23rd August, 1990 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1991-92, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Board of Examinations, New Delhi, for the year 1991-92.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi, for the year 1991-92, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi, for the year 1991-92.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Memorandum (Hindi and English versions) of Understanding between the Hindustan Latex Limited and the Ministry of Health and Family Welfare for the year 1993-94.

- (18) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.**
- (19) (i) **A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1991-92, under section 19 of the All India Institute of Medical Sciences Act, 1956.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1991-92.**
- (20) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.**
- (21) (i) **A copy of the Annual Report (Hindi and English versions) of the National Institute of Homocopathy, Calcutta, for the year 1991-92, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homocopathy, Calcutta, for the year 1991-92.**
- (22) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.**
- (23) **A copy of the Homocopathy (Post Graduate Degree Course), M.D. (Hom.) (Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. 12-3/91-CCH in Gazette of India dated the 22nd February, 1993 under sub-section(2) of section 33 of the Homocopathy Central Council Act, 1973.**
- (24) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.**
- (25) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1990-91.**
- (ii) **A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1990-91,**

together with Audit Report thereon.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1991-92.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

#### 4. Report of the Railway Convention Committee

Shri M. Baga Reddy presented Fourth Report (Hindi and English versions) of the Railway Convention Committee on 'System of Railway Purchases and Contracts; Acquisition of Stores and Printing; Disposal of Scrap; Coal and Coal-ash', alongwith Minutes relating thereto.

#### 5. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Ninth Report (Hindi and English versions) of the Committee on Petitions.

#### 6. Presentation of Petition

Shrimati Sumitra Mahajan presented a petition signed by Shri K.K. Matai, Palsikar Colony, Indore and others for take over of sick Textile Mills of Madhya Pradesh by the National Textile Corporation and providing assistance to various Textile Mills.

*(Lok Sabha adjourned at 2.15 P.M. and re-assembled at 3.18 P.M.)*

#### 7. Matters under Rule 377

(1) Shri C.P. Mudalagiriappa raised a matter regarding need to review export policy in respect of Sandalwood.

(2) Shri K. Ramamurthi Tindivanam raised a matter regarding need to allocate one metro channel for regional language programmes.

(3) Shri Gopinath Gajapathi raised a matter regarding need to take steps to ensure adequate supply of molasses to different States particularly, to Orissa.

(4) Shri K. Pradhani raised a matter regarding need to extend railway line from Junagarh to Ambaguda, Orissa.

(5) Shri Kashiram Rana raised a matter regarding need to improve postal services at Surat, Gujarat.

(6) Shri Dwaraka Nath Das raised a matter regarding need to set up a radio relay station at Karimganj in Assam.

(7) Shri S.S.R. Rajendra Kumar raised a matter regarding need to construct railway line between Madras and Kanchipuram.

(8) Mohd. Ali Ashraf Fatmi raised a matter regarding need to take steps to protect Darbhanga District in Bihar from flood and drought.

**8. Demands for Excess Grants (General)—1989-90 and Supplementary Demands for Grants (General)—1993-94**

Time allotted: 1 Hr. 30 Mts.

Time taken: 2 Hrs. 51 Mts.

The following items were taken up together:—

- (i) Demands for Excess Grants Nos. 8, 14, 17, 45, 62, 90 and 94 in respect of the Budget (General) for 1989-90.
- (ii) Supplementary Demands for Grants Nos. 6, 24, 25, 27, 35, 45, 51 and 94 in respect of the Budget (General) for 1993-94.

The following members took part in the combined debate:—

- (1) Shri Satya Narain Jatiya
- (2) Shri Ramesh Chennithala
- (3) Shri Ram Vilas Paswan
- (4) Shri Jitendra Nath Das
- (5) Shri Bolla Bulli Ramaiah
- (6) Shri Ramashray Prasad Singh
- (7) Shri Surya Narain Yadav
- (8) Shri Chitta Basu
- (9) Shri Asht Bhuja Prasad Shukla

- (10) Shri K. Pradhani
- (11) Shri Yaima Singh Yumnam
- (12) Shri B.N. Reddy
- (13) Shri George Fernandes

Shri M.V. Chandrasekhar Murthy replied to the debate.

All the Demands for Excess Grants Nos. 8, 14, 17, 45, 62, 90 and 94 (both Revenue Account and Capital Account) in respect of Budget (General) for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1989-90 were voted in full.

All the Supplementary Demands for Grants Nos. 6, 24, 25, 27, 35, 45, 51 and 94 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1993-94 were voted in full.

#### 9. Government Bill—Introduced

*The Appropriation (No. 3) Bill, 1993.*

#### 10. Government Bill—Passed

*The Appropriation (No. 3) Bill, 1993.*

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

#### 11. Government Bill—Introduced

*The Appropriation (No. 4) Bill, 1993.*

## 12. Government Bill—Passed

*The Appropriation (No.4) Bill, 1993.*

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

## 13. Statutory Resolution—under consideration

Time Allotted: 2 Hours.

Time Taken: 19 Mts.

Balance: 1 Hr. 41 Mts.

Shri Rajesh Pilot moved the following Resolution:—

“That this House approved the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 3rd September, 1993.”

Shri Madan Lal Khurana took part in the debate and his speech was not concluded.

Discussion was not concluded.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th August, 1993).

C.K. JAIN,  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Friday, August, 27, 1993/Bhadra 5, 1915 (Saka)

No. 237

11 A.M.

### Obituary References

1. The Speaker made references to the passing away of Shri Debeswar Sarmah, a Member of First Lok Sabha, Shri Baksi Nayak, a Member of Fifth Lok Sabha, Shri S.R. Damani, A Member of Second, Fourth, Fifth and Sixth Lok Sabha and Shri R.R. Bhole, a Member of Seventh Lok Sabha.

Thereafter, Member stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 441-444 were orally answered. Replies to Starred Question Nos. 445-460 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 4739-4899 and 4900 were laid on the Table.

A statement by the Minister of State for Planning and Programme Implementation correcting the reply given on August 13, 1993 to Unstarred Question No. 2753 regarding Per Capita Income and Expenditure in Madhya Pradesh was also laid on the Table.

### 4. Question of Privilege

Shri A. Charles raised, with the permission of the Honourable

Speaker, the matter relating to alleged breach of privilege committed by Shri Ram Vilas Paswan during his speech made on the 13th August, 1993, in the House regarding reservation in promotions for the Scheduled Caste and Scheduled Tribe employees of the Syndicate Bank.

On hearing both the members, Honourable Speaker rules that it did not constitute a breach of privilege as there was no intention on the part of Shri Ram Vilas Paswan to mislead the House.

#### 5. Papers to be laid on the table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1990-91, alongwith Audited Accounts under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Airports Authority for the year 1990-91.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
  - (i) The Employees' Provident Fund (Amendment) Scheme, 1993 published in Notification No. G.S.R. 81 in Gazette of India dated the 6th February, 1993.
  - (ii) The Employees' Provident Funds (Second Amendment) Scheme, 1993 published in Notification No. G.S.R. 222 in Gazette of India dated the 1st May, 1993.
- (4) A copy of the Consolidated Annual Accounts\* (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1991-92, together with Audit Report thereon under sub-section (9) of section 5 A of the

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\* Annual Report was laid on the Table of the House on the 26th March, 1993.

**Employees Provident Funds and Miscellaneous Provisions Act, 1952.**

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Notification No. S.O. 634(E) (Hindi and English versions) published in Gazette of India dated the 25th August, 1993 constituting an Advisory Committee under section 4 of the Handlooms (Reservation of Articles for Production) Act, 1985.
- (7) A copy of the Special Court (Trial of Offences Relating to Transactions in Securities) (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 544(E) in Gazette of India dated the 12th August, 1993 under sub-section (2) of section 14 of the Special Court (Trial of Offences Relating to Transactions in Securities) Act, 1992.
- (8) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
  - (i) Report on the working and activities of the Bank of Baroda for the year 1992-93 alongwith Accounts and Auditors' Report thereon.
  - (ii) Report on the working and activities of the Canara Bank for the year 1992-93 alongwith Accounts and Auditors' Report thereon.
- (9) A copy of the Wealth-tax (Second Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S.O. 328(E) in Gazette of India dated the 21st May, 1993 under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) The Income-tax (Tenth Amendment) Rules, 1993 published in Notification No. S.O. 390(E) in Gazette of India dated the 16th June, 1993.

- (ii) **The Income-tax (Eleventh Amendment) Rules, 1993** published in Notification No. S.O. 405(E) in Gazette of India dated the 21st June, 1993.
- (11) **A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 1993 (Hindi and English versions)** published in Notification No. G.S.R. 599(E) in Gazette of India dated the 10th August, 1993 under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (12) **A copy each of the Notification Nos. G.S.R. 547(E) to G.S.R. 551(E) (Hindi and English versions)** published in Gazette of India dated the 13th August, 1993 together with an explanatory memorandum making certain amendments in certain notifications to the effect that the materials imported against Special Imprest Licences and Advance Intermediate Licences issued after the 31st March, 1993 shall not be transferable under section 159 of the Customs Act, 1962.
- (13) **A copy of the Annual Report (Hindi and English versions) on the working and activities of the Oriental Bank of Commerce for the year 1992-93 alongwith Accounts and Auditors' Report thereon under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.**
- (14) **A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its Subsidiary Banks viz. State Bank of Bikaner and Jaipur, State Bank of Indore, State Bank of Mysore, State Bank of Patiala and State Bank of Saurashtra for the year 1992-93 alongwith Accounts and Auditors' Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959, respectively.**
- (15) **A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 15 of 1993) (Other Autonomous Bodies) — Central Silk Board for the year ended the 31st March, 1992 under Article 151(1) of the Constitution.**

- (16) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins of One Hundred Rupees containing Silver 50 percent, Copper 40 percent, Nickel 5 percent and Zinc 5 percent, Fifty Rupees, Ten Rupees and One Rupee containing Copper 75 percent and Nickel 25 percent) coined to commemorate the occasion of "Golden Jubilee Celebration of QUIT INDIA MOVEMENT (1942—1992)" Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 26(E) in Gazette of India dated the 22nd January, 1993 under sub-section (3) of section 21 of the Coinage Act, 1906.
- (17) A statement (Hindi and English versions) correcting the reply given on the 12th August, 1993 to Unstarred Question No. 2668 by Shri Jeewan Sharma regarding C.G.H.S. functioning and giving reasons for delay in correcting the reply.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Manav Sangrahalaya Samiti, Bhopal, for the year 1990-91, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Manav Sangrahalaya Samiti, Bhopal, for the year 1990-91.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Aligarh Muslim University, Aligarh, for the year 1990-91.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

#### 6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Uttar Pradesh Appropriation (No. 2) Bill, 1993, passed by Lok Sabha on the 18th August, 1993.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Madhya Pradesh Appropriation (No. 2) Bill, 1993, passed by Lok Sabha on the 18th August, 1993.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Rajasthan Appropriation (No. 2) Bill, 1993, passed by Lok Sabha on the 18th August, 1993.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Himachal Pradesh Appropriation (No. 2) Bill, 1993, passed by Lok Sabha on the 18th August, 1993.
- (5) That at its sitting held on the 26th August, 1993, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Seventy-seventh Amendment) Bill, 1992, passed by the Lok Sabha on the 25th August, 1993.
- (6) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation (No. 2) Bill, 1993, passed by Lok Sabha on the 17th August, 1993.

#### 7. Parliamentary Committees—Summary of work

SECRETARY-GENERAL laid on the Table a copy of the 'Parliamentary Committees (Other than Financial Committees) — Summary of Work' (Hindi and English versions) pertaining to the period 1 June, 1992 to 31 May, 1993.

## 8. Minutes of the Committee on Private Members' Bills and Resolutions

SHRI SIVAJI PATNAIK laid on the Table the Minutes (Hindi and English versions) of the Twenty-second to Twenty-fifth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

## 9. Report of Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT presented the Fifty-third Report (Hindi and English versions) of the Public Accounts Committee on Union Excise Duties — Non-vacation of stay orders from the Court.

## 10. Reports of Standing Committee on Communications

SHRI PAWAN KUMAR BANSAL presented the following Reports (Hindi and English Versions) of the Standing Committee on Communications:—

- (1) Second Report on the Indian Telegraph (Amendment) Bill, 1993.
- (2) Third Report on the Cable Television Networks (Regulation) Bill, 1993.

## 11. Report of the Standing Committee on Home Affairs ———

SHRI SAIFUDDIN CHOUDHURY laid the Fifth Report (Hindi and English versions) of the Department-related Parliamentary Standing Committee on Home Affairs on The Census (Amendment) Bill, 1992.

*(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.04 P.M.)*

## 12. Statements By Ministers

- \* (1) The Minister of State in the Ministry of Home Affairs made a statement about the bomb explosion at the R.S.S. Headquarters in Madras on 8 August, 1993.
- \*\* (2) The Minister of Welfare made a statement regarding steps taken to implement the reservation in Central Government jobs in accordance with the judgement of the Supreme Court in Mandal Case.

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\* Made at 3.25 P.M.

\*\* Made at 5.45 P.M.

### 13. Matters Under Rule 377

- (1) Shri Manphool Singh raised a matter regarding need to lay foundation stone of Barsingsir Thermal Plant at Bikaner.
  - (2) Shri R. Surender Reddy raised a matter regarding need to provide financial assistance to drought-affected people of Warangal district, Andhra Pradesh.
  - (3) Shri Jagat Vir Singh Drona raised a matter regarding need to upgrade J.K. Cancer Institute, Kanpur into Regional Cancer Institute.
  - (4) Shri Santosh Kumar Gangwar raised a matter regarding need to set up sugar mills at Nawabganj and Meeraganj, Uttar Pradesh.
  - (5) Smt. Saroj Dubey raised a matter regarding need to set up a silka sand based industry at Shankargarh in Allahabad Parliamentary Constituency, Uttar Pradesh.
  - (6) Shri Uddhab Barman raised a matter regarding need to Prepare an integrated plan to fight the meanacc of erosion and floods in Assam.
  - (7) Shri G.M.C. Balayogi raised a matter regarding need to look into the problems faced by coconut workers of Konaseema, Andhra Pradesh.
  - (8) Shri A. Charles raised a matter regarding need to provide funds for the development of industrial sector in Kerala.
  - (9) Shri Sriballav Panigrahi raised a matter regarding need to revise the rate of Coal royalty payable to Orissa.
14. **Motion Regarding Twenty-Fifth Report of the Committee on Private Members' Bills and Resolutions**

Shri P.P. Kaliaperumal moved the following motion:—

“That this House do agree with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions

presented to the House on the 25th August, 1993."

The motion was adopted.

#### 15. Private Members' Bills—Introduced

- (1) The Widows and Destitute Women (Financial Assistance and Welfare) Bill, 1993 by Shri Venkateswara D. Rao.
- (2) The Reservation of Posts in Services and Seats in Educational Institutions for People belonging to Economically Backward Areas Bill, 1993 by Shri Venkateswara D. Rao.
- (3) The Citizens (Provision of Compulsory Housing) Bills, 1993 by Shri Bolla Bulli Ramaiah.
- (4) The Curtailment of Expenditure on Marriages Bill, 1993 by Shri Bolla Bulli Ramaiah.
- (5) The Merchant Shipping (Amendment) Bill, 1993 (Amendment of section 21, etc.) by Shri Arjun Charan Sethi.
- (6) The Price Control Bill, 1993 by Shri Mohan Singh (Deoria)

#### 16. Private Members' Bill—Under Consideration

The Constitution (Amendment) Bill, 1991 (Amendment of article 107, etc.), by Dr. Laxminarain Pandey.

Further discussion on the motion for consideration of the Bill moved by Dr. Laxminarain Pandey on the 30th July, 1993, continued.

The following members took part in the debate:—

- (1) Prof. Rasa Singh Rawat
- (2) Dr. S. P. Yadav
- (3) Shri Vishwa Nath Shastri
- (4) Shri Sudhir Giri
- (5) Shri Chitta Basu
- (6) Shri Laxminarain Tripathi
- (7) Shri Sriballav Panigrahi
- (8) Prof. Prem Dhumal
- (9) Shri Mohan Singh (Deoria)
- (10) Shri Satya Pal Singh Yadav (speech unfinished) discussion was not concluded.

**17. Half-An-Hour Discussion**

Dr. Lal Bahadur Rawal raised a discussion on the points arising out of answer given by the Minister of State in the Ministry of Finance on July 30, 1993 to Unstarred Question No. 965 regarding treating of a portion of Dearness Allowance as Basic Pay.

Dr. Manmohan Singh replied to the discussion.

8.16 P.M.

(Lok Sabha Adjourned till 11 A.M. on Saturday, the 28th August, 1993)

**C.K. JAIN,**  
*Secretary-General.*

# LOK SABHA

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## BULLETIN — PART I

(Brief Record of Proceedings)

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Saturday, August 28, 1993/Bhadra 6, 1915 (Saka)

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No. 238

11.01 A.M.

### 1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the International Airports Authority (Storage and Processing of Goods) Regulations, 1993 (Hindi and English versions) published in Notification No. Cargo/1351/9/Pt.I in Gazette of India dated the 26th June, 1993 under sub-section (4) of section 37 of the International Airports Authority Act, 1971 together with an explanatory Note.
- (2) A copy of the National Airports Authority (Employees Conduct, Discipline and Appeal) Amendment Regulations, 1993 (Hindi and English versions) published in Notification No. SEC. 9.2.7. in Gazette of India dated the 22nd March, 1993 under section 40 of the National Airports Authority Act, 1985.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi for the year 1990-91, alongwith Audited Accounts.  
(ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indira Gandhi Rashtriya Uran Akademi for the year 1990-91.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Uttar Pradesh Industrial Employment Model Standing Orders, 1992 (Hindi and English versions) published in Notification No. 2651/XXXVI-3-5(S.O.)-85 in Uttar Pradesh Gazette dated the 24th July, 1992 issued under sub-section (2) of section 15 of the Industrial Employment (Standing Orders) Act, 1946 read with clause (c) (iv) of the Proclamation dated the 6th December, 1992 issued by the President in relation to the State of Uttar Pradesh.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 553 (E) published in Gazette of India dated the 13th August, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the table annexed thereto.
  - (ii) G.S.R. 554 (E) published in Gazette of India dated the 13th August, 1993 together with an explanatory memorandum regarding exemption to the specified telematic infrastructural equipments when imported into India for being used for the export of software out of India from the whole of the basic and additional duties of customs leviable thereon.
  - (iii) G.S.R. 556 (E) published in Gazette of India dated the 16th August, 1993 together with an explanatory memorandum making certain amendments to certain notifications mentioned therein.
- (8) A copy of the Income-tax (Twelfth Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S.O. 608(E) in Gazette of India dated the 13th August, 1993 under section 296 of the Income-tax Act, 1961.

## **2. Message from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 27th August, 1993, Rajya Sabha agreed without any amendment to the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Bill, 1993, passed by the Lok Sabha on the 23rd August, 1993.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1993, passed by the Lok Sabha on the 25th August.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1993, passed by the Lok Sabha on the 25th August, 1993.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1993, passed by the Lok Sabha on 26th August, 1993.
- (5) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1993, passed by the Lok Sabha on 26th August, 1993.
- \* (6) That at its sitting held on the 27th August, 1993 Rajya Sabha concurred in the recommendation of Lok Sabha to nominate one Member from the Rajya Sabha to the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the retirement of Shri Dipen Gosh from the membership of the Rajya Sabha on the 9th July, 1993 and also communicated the name of Shri Ramnarayan Goswami, Member, Rajya Sabha who had been elected to the said Committee in accordance with the system of proportional representation by means of single transferable vote.

## **3. Statement by Minister**

The Deputy Minister in the Ministry of Health and Family Welfare made a statement correcting the reply given on April 29, 1993 to Starred Question No. 807 by Shri Shivraj Singh Chauhan regarding Anti-T.B. Medicines and giving reasons for delay in correcting the reply.

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\*Reported at 4.54 P.M.

#### **4. Matters Under Rule 377**

- (1) **Shri S. Gangadhar** raised a matter regarding need to take steps to tackle drought situation in Anantapur District, Andhra Pradesh.
- (2) **Shri K.D. Sultanpuri** raised a matter regarding need to set up Colleges in Ponta Saheb and Arki and other districts of Himachal Pradesh.
- (3) **Kum. Frida Topno** raised a matter regarding need to set up a cancer institute at Rourkela, Orissa.
- (4) **Dr. Lal Bahadur Rawal** raised a matter regarding need to set up J.K. Petro-Chemicals plant at Hathras (U.P.)
- (5) **Dr. Gunawant Rambhau Sarode** raised a matter regarding need to re-start Bhusawal-Bombay train.
- (6) **Shri M. Ramanna Rai** raised a matter regarding need to take steps to solve the financial crisis faced by Cochin Shipyard Limited.
- (7) **Prof. Rasa Singh Rawat** raised a matter regarding need to review the decision for closure of Loco and carriage workshops at Ajmer, Rajasthan.
- (8) **Shri Sanat Kumar Mandal** raised a matter regarding need to consider proposals for carrying water from Godavari to Krishna and linking Mahanandi and Godavari.
- (9) **Smt. Bhavana Chikhalia** raised a matter regarding need to set up cooking gas outlets in tchsil headquarters of Junagarh Parliamentary Constituency, Gujarat.

#### **5. Statutory Resolutions—Adopted**

Time allotted: 2 hrs.

Time taken : 3 hrs. 27 mts.

- (i) Further discussion on the following Resolution moved by Shri Rajesh Pilot on the 26th August, 1993, continued:—

“That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 3rd September, 1993.”

The following Members took part in the debate:—

1. Shri Madan Lal Khurana
2. Shri Hannan Mollah
3. Shri Lacta Umbrey
4. Shri Md. Ali Ashraf Fatmi
5. Shri Satyapal Singh Yadav
6. Shri S.M. Lal Jan Basha
7. Shri Bhogendra Jha
8. Maj. Gen. (Retired) Bhuwan Chandra Khanduri
9. Shri Chitta Basu
10. Prof. Prem Dhumal

Shri Rajesh Pilot replied to the Debate.

The Resolution was adopted.

Time not allowed

Time taken : 27 Mts.

(ii) Shri P.V. Rangayya Naidu moved the following Resolution:—

“That this House, in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 read with clause (b) of the Proclamation issued on the 15th December, 1992 by the President under article 356 of the Constitution with respect to the State of Rajasthan, accords approval for fixing the sum of one thousand six hundred crores of rupees as the maximum amount which the Rajasthan State Electricity Board may at any time have on loan under sub-section (1) of the said section 65.”

The following members took part in the debate:—

- (1) Shri Girdhari Lal Bhargava
- (2) Prof. Rasa Singh Rawat
- (3) Shri Mohan Singh (Deoria)

Shri P.V. Rangayya Naidu replied to the debate.

The Resolution was adopted.

#### 6. Government Bill—Passed

Time Allotted : 1 Hour

Time taken : 53 Mts.

*The Extradition (Amendment) Bill, 1993, as passed by Rajya Sabha.*

The motion for consideration of the Bill was moved by Shri R.L. Bhatia.

The following Members took part in the debate:—

- (1) Shri Rajvir Singh
- (2) Dr. Sudhir Ray
- (3) Shri Mohan Singh
- (4) Shri Vishwa Nath Shastri
- (5) Shri P.G. Narayanan
- (6) Shri Kamla Mishra Madhukar

Shri R.L. Bhatia replied to the Debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri R.L. Bhatia.

The motion was adopted and the Bill was passed.

#### 7. Government Bill—under consideration

*The Transplantation of Human Organs Bill, 1993, as passed by Rajya Sabha.*

Time allotted:	2 hrs.
Time taken :	46 mts.
Balance :	1 Hr. 14 mts.

The motion for consideration of the Bill was moved by Shri Paban Singh Ghatowar.

The following Members took part in the debate:—

- (1) Dr. Laxminarain Pandey
- (2) Shri Sharad Dighe

Discussion was not concluded.

#### 8. Valedictory References

The Prime Minister, Sarvashri L.K. Advani, Somnath Chatterjee, Nitish Kumar and the Speaker made valedictory references on the conclusion of Seventh Session of Tenth Lok Sabha.

**9. National Song**

The National Song was played.

*(Lok Sabha adjourned sine die at 6.53 P.M.)*

**C.K. JAIN,**  
*Secretary-General.*